

BEFORE THE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 364 OF 2022

RAM KAILASH SINGH

....APPLICANT

VERSUS

STATE OF U.P. AND ORS

....RESPONDENTS

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PLACE: NEW DELHI

Through

DATED: 17th March 2023

Anshula Grover

(Anshula Grover, Mayan Prasad)
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**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 364 OF 2022

RAM KAILASH SINGHAPPLICANT

VERSUS

STATE OF U.P. AND ORSRESPONDENTS

REPLY BY RESPONDENT NOS. 6 AND RESPONDENT NOS. 7

1. It is submitted that the present Reply is being filed by Respondent Nos. 6 and Respondent Nos. 7, in response to the complaints made to this Hon'ble Tribunal pursuant to which the present Original Application has been registered. At the outset the answering Respondents deny such complaints in entirety. The answering Respondents have also perused the contents of the report of the Committee submitted on 28.07.2022 constituted pursuant to the order dated 23.05.2022 of this Hon'ble Tribunal in which the Committee had made several recommendations. It is submitted that the Respondents are ready and undertake to comply with all the recommendations made by the committee without any reservation.
2. It is further submitted that the work of filling of the mine was being carried out by the Respondents in compliance with the applicable orders and guidelines. The Respondents took all the required permissions for filling of ash for the closure of the mine. That no breach in any of the conditions was found in the enquiry conducted by the administration in the month of February, 2022. Therefore, it is submitted that there is no merit in any of the complaints made against the Respondents and the present OA deserves to be dismissed.

3. The Respondents further wish to bring to the notice of this Hon'ble Tribunal that pursuant to the cognizance of the complaints by this Hon'ble Tribunal the Respondent No. 5 i.e. Prayagraj Power Generation Company Ltd. (PPGCL) had stopped the supply of ash to the present Respondents. In view of the aforesaid, the work of backfilling and closure of the mine has been stopped. It is therefore submitted that grave prejudice is being continuously caused to the answering Respondents. It is submitted that through Guidelines dated 31.12.2021 published by the Ministry of Environment, Forest and Climate Change (MoEF&CC), utilization of fly ash for the closure of mines has been recognized as a means to prevent pollution being caused by the generation of ash. It is submitted that the mine reclamation has been recognized as a potential beneficial use of fly ash. It has been recognized that the placement of flyash into deep mines can provide structural support to abate subsidence, and placement of flyash in surface mines or other open pits can aid in restoring mined land to beneficial use. It is therefore submitted that the stoppage of work is not in the interest of preventing pollution.
4. It is submitted that for the proper adjudication of the present OA it is necessary to bring on record certain important facts which are briefly stated as under:
 - a. That the Respondent No. 7 was granted a mining lease of sand stone (grit/bolder) for a period of five years from 26.11.2014 to 25.11.2019 in the plot no.180 rakba 5 acre of the village Pure Baijnath Tehsil Bara Distt. Prayagraj. That on 27.05.2017, an Environmental Clearance was granted for said mining. As per General Condition No. 13 of the aforesaid Environmental Clearance, the Respondent had to get the mining area filled with over burden soil for the purpose of plantation. A true translated copy of the Environmental Clearance dated 27.05.2017 is annexed herein and marked as **Annexure-A**.

- b. It is submitted that before starting the work of filling of ash at the mining site, the Respondents took all the requisite permission from the authorities. It is submitted that by order dated 12.02.2021, after considering the application dated 10.02.2021 of the Respondent for filling the mining area, the Mining Officer, Prayagraj granted permission for the reclamation of the mining site. A true translated copy of the order dated 12.02.2021 of the Mining Officer, Prayagraj is annexed herein and marked as **Annexure-B**.
- c. That after the period of mining was over, for the purpose of the filling of the mine the Respondent No. 7 on 07.10.2021, wrote to the PPGCL asking for supply of fly ash. Thereafter, a work order was issued in favour of the Respondents. That the Respondent No. 7 submitted to PPGCM on affidavit dated 20.11.2021, that due to her age and ill-health she is authorizing her son, i.e. the Respondent No. 6 to do the work in the mining work on her behalf. Further, the Respondent No. 6 submitted to PPGCM on affidavit dated 24.11.2021, that the mine at that time contained rain water. The Respondent No. 6 stated that only after expulsion of rain water the work of filling, levelling and plantation of mine will be done. The Respondent No. 6 further undertook that no loss to environment would be caused at the time of expulsion of water of mines and at the time of filling of the mine. The Respondent No. 6 further stated that the ground water level in the mining area is very low and only rainy water was filled in the mine. A true translated copy of the Respondent No. 7's letter dated 07.10.2021 is annexed herein and marked as **Annexure-C**. A true translated copy of the Affidavit dated 20.11.2021 of the Respondent No. 7 is annexed herein and marked as **Annexure-D**. A true translated copy of the Affidavit dated 24.11.2021 of the Respondent No. 6 is annexed herein and marked as **Annexure-E**.

- d. That on 12.11.2021, the Gram Pradhan of the Gram Sabha wrote to the Sub Divisional Magistrate stating that they did not have any objection to the filling of the mine with fly ash as the same was necessary in public interest. A true translated copy of the letter dated 12.11.2021 of the Gram Panchayat is annexed herein and marked as **Annexure-F**.
- e. Further, by Office Memorandum dated 16.11.2021, the Sub Divisional Magistrate, Bara Prayagraj, in view of the condition No. 13 in the Environmental Clearance, granted No Objection for doing levelling of the mine by using over burden soil and for doing plantation. A true translated copy of the Office Memorandum dated 16.11.2021 is annexed herein and marked as **Annexure-G**.
- f. Further by Order dated 18.12.2021, Uttar Pradesh Pollution Control Board granted permission under Section 21(6) of the Air (Prevention and Control of Pollution) Act, 1981, for the purpose of back filing of Ash (received from PPGCL) and Soil. A true copy of the Order dated 18.12.2021 of the Uttar Pradesh Pollution Control Board is annexed herein and marked as **Annexure-H**.
- g. That after receiving the required permissions, the Respondent No. 6 started the work of filling of sand after dewatering of the mine. The Respondent No. 6 on 01.02.2022 submitted a compliance report to the UP Pollution Control Board pointing out that the work was being carried out as per the prescribed conditions. A true copy of the compliance report along with the translated copy of the covering letter dated 01.02.2022 is annexed herein and marked as **Annexure-I**.
- h. It is submitted that in response to complaints including by the Applicant in the present case, the Sub-Divisional Magistrate by communication dated 02.02.2022 initiated an enquiry. The Sub-Divisional Magistrate by notice dated 05.02.2022 asked the Respondent No. 7 to ensure that the work is being carried out as per the

requirement of the guidelines dated 31.12.2021. Copy of Guidelines dated 31.12.2021 is annexed herein and marked as **Annexure- J**. A true translated copy of the Sub-Divisional Magistrate's communication dated 02.02.2022 is annexed herein and marked as **Annexure-K**. A true translated copy of the Sub Divisional Magistrate's notice dated 05.02.2022 is annexed herein and marked as **Annexure-L**.

- i. That on 07.02.2022 the Applicant in the present case, Shri Ram Kailash Singh informed the Regional Office of the Uttar Pradesh Pollution Control Board that no complaint had been made by him. A true translated copy of the letter dated 07.02.2022 of Shri Ram Kailash Singh is annexed herein and marked as **Annexure-M**.
- j. The Regional Office, of the Uttar Pradesh Pollution Control Board in its communication dated 10.02.2022 to the Sub Divisional Magistrate, Bara Prayagraj stated that the alleged complainant Shri Ram Kailash Singh has stated on affidavit that no complaint was made by him. It was further stated that the Respondent No. 6 has been carrying out the work as per the order dated 18.12.2021. A true translated copy of the letter dated 10.02.2022 of the Regional Office, of the Uttar Pradesh Pollution Control Board is annexed herein and marked as **Annexure-N**.
- k. That the Mines Officer, Prayagraj, issued notice dated 10.02.2022 to the Respondent No. 7 asking whether the work was being carried out in compliance with the Guidelines dated 31.12.2021. That the Respondent No. 7 responded to the Notice issued by the Mines Officer, Prayagraj pointing out that the work was being carried out in compliance with the Guidelines dated 31.12.2021. It was further stated that the ash and soil were being filled after draining out water. A true translated copy of the Notice dated 10.02.2022 is annexed herein and marked as

Annexure-O. A true translated copy of the Respondent No. 7's response is annexed herein and marked as **Annexure-P.**

1. Further, by letter dated 17.02.2022, the Regional Officer, of the Regional Office of the Uttar Pradesh Pollution Control Board informed the Sub Divisional Magistrate that the work of back filling was being done in compliance with the consent order dated 18.12.2021. A copy of the inspection report of Assistant Executive Engineer was also attached. The inspection report recorded that the work of backfilling had stopped because M/s PPGCL had stopped supplying fly ash. It was recorded that the back filing work was being carried out in compliance with the order dated 18.12.2021. A true translated copy of the letter dated 17.02.2022 of the Regional Officer, of the Regional Office of the Uttar Pradesh Pollution Control Board along with the Inspection Report of Assistant Executive Engineer is annexed herein and marked as **Annexure-Q.**
- m. In view of the aforesaid, the Sub Divisional Magistrate, informed the Manager, M/s PPGCL that the complaint against the present Respondent was not found to be proved. A true translated copy of the communication dated 28.02.2022 of the Sub Divisional Magistrate is annexed herein and marked as **Annexure-R.**
5. It is therefore submitted that the Respondent No. 6 was carrying out the work in compliance with the required guidelines and orders. However, the work of filling of the mine has been stopped since February, 2022. Thereafter, due to the onset of the monsoon the site has been filled with rain water. The Respondent No. 6 has already taken steps to dewater the mine. The work of dewatering was started on 17.11.2022. That by letter dated 17.11.2022, the Respondent No. 6 informed the Regional Office of the Pollution Control Board that the work of dewatering was started from 17.11.2022.

A true translated copy of the Respondent No. 6's letter to UP Pollution Control Board dated 17.11.2022 is annexed herein and marked as **Annexure-S**.

6. That by letter dated 21.11.2022 the Respondent No. 6 informed the UP Pollution Control Board that the work of dewatering was interfered with by the officers of PPGCL. A true translated copy of the Respondent No. 6's letter to UP Pollution Control Board dated 21.11.2022 is annexed herein and marked as **Annexure-T**.
7. That by notice dated 23.11.2022, the Mining Officer, Prayagraj enquired about the status of the work of reclamation of the mine. That by letter dated 24.11.2022, the Respondent No. 7 informed the Mining Officer, that the work of expulsion of water was being done by Respondent No. 6 since 17.11.2022. That this work continued for some time but was later stopped by the Executive Engineer, Tons Pump Nahar Division. Thereafter, Respondent No. 6 wrote to the Pollution Control Board on 21.11.2022 informing about the stoppage or work of dewatering. It was pointed out that the work of mine leveling and plantation will be done after dewatering of the mine. A true translated copy of the notice dated 23.11.2022 is annexed herein and marked as **Annexure-U**. A true translated copy of the Respondent No. 7's letter dated 24.11.2022 is annexed herein and marked as **Annexure-V**.
8. That the Respondent No. 7 wrote to the Sub-Divisional Magistrate stating that the work of filling has been stopped pursuant to the letter dated 02.02.2022 of the Sub-Divisional Magistrate. It was pointed out that the work of ash filling was being done in compliance with the order dated 18.12.2021 and the Guidelines dated 31.12.2021. The Respondent No. 7 therefore requested for permission to start the work. A true translated copy of the Respondent No. 7's letter to Sub-Divisional Magistrate is annexed herein and marked as **Annexure-W**.

9. That on 15.02.2023, the Respondent No. 6 and 7 wrote to the District magistrate, Sub-Divisional Magistrate and Regional Officer, Pollution Control Board pointing out the dewatering has been completed and that permission may be granted to restart the filling work. It is submitted that the Respondent No. 6 incurred expenditure of Rs. 44,25,000/- in deployment of machinery for the work of dewatering. A true translated copy of the Respondent No. 6 and 7's letter sent on 15.02.2023 is annexed herein and marked as **Annexure-X**. A true copy of the tax invoice dated 13.02.2023 is annexed herein and marked as **Annexure-Y**.
10. That with respect to the report submitted by the Joint Committee it is submitted that the Respondents are ready to comply with all the recommendations suggested by the Joint Committee. The answering respondent carries out the operations in a manner that there is no damage to the environment. With respect to recommendations of the Joint Committee it is further submitted as under:
- a. **APPROACH ROAD:** It is submitted that the Respondent No. 6 is ready to comply with this condition. The Respondent undertakes to maintain the approach road and do the required repair work.
 - b. **TRANSPORTATION:** The transportation of ash takes place through covered trucks. It is submitted that this mode of transportation has been recognized by the Central Pollution Control Board (CPCB). The transportation and unloading of ash takes place in a manner to avoid dust emissions. It is ensured that there is no overflow/spillage of fly ash in open areas. The Respondent undertakes that in case of any spillage during transportation, the Respondent will ensure that spilled ash is immediately collected and transported to the mine. That all the trucks used by the Respondent for the transportation of the fly ash have valid Pollution Under Control Certificates. Annexed herein and marked as **Annexure-Z** are photographs showing

the transportation of ash with the required covering. The relevant documents, i.e. Certificate of Registration, Certificate of Fitness and Pollution Under Control of the Truck deployed by the Respondent is annexed herein and marked as **Annexure-AA**.

- c. **WATER SPRINKLERS:** That the Respondent already deployed sprinklers as has been recommended by the Joint Committee. A true copy of the image of the deployed sprinkler is annexed herein and marked as **Annexure-BB**.
- d. **DEWATERING:** The Respondent No. 6 has already carried out the work of dewatering as per this recommendation of the Committee. The mine has been prepared by levelling it with gypsum for dumping of the fly-ash. Annexed herein and marked as **Annexure-CC** are photographs of the mine.

11. It is therefore submitted that there is no merit in the complaints filed before this Tribunal. The answering Respondents were carrying out the work as per the prescribed conditions and there was no violation by them. Further, the Respondents are ready and willing to comply with all the recommendations being made by the Joint Committee constituted by this Hon'ble Tribunal. The Respondent has already implemented the recommendations of the Joint Committee with respect to dewatering of the mine. It is further submitted that the Respondent wishes to complete the work of filling of the mine before the upcoming monsoons. It is therefore submitted that the Respondent No. 5 be directed to provide ash to the answering Respondent so that the work of mine filling can be completed at the earliest.

In view of the aforesaid the Original Application needs to be dismissed.

21/3/23/10/6/E

RESPONDENT NO. 6

THROUGH

Anshula Grover

ANSHULA GROVER/MAYAN PRASAD

C-111, Basement,
Defence Colony, New Delhi-24

Mob.: 9582888753

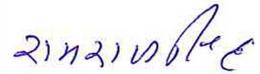
Email.:anshula.grover@gmail.com

Place: *New Delhi*
Date: *17th March 2023*

VERIFICATION

I, Ram Raj Singh, Age- aged 52 years, residing at 4, Akauria, Bara, Bashara Uperhar Prayagraj , authorized representative of the Respondent No. 6 and further authorized by Respondent No. 7 to file the present reply, do hereby verify and declare that the statements made in the aforesaid Paragraphs are true and correct to the best of my knowledge and information and I believe the same to be true and that nothing material has been concealed therefrom.

Solemnly affirmed on this 17th day of March, 2023 at Delhi.


Ram Raj Singh,

RESPONDENT NO. 6

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 364 OF 2022

Ram Kailash Singh

....APPLICANT

VERSUS

State of U.P.

....RESPONDENT

AFFIDAVIT

I, RAM RAJ SINGH S/O. Devraj Singh, aged 52 years, residing at 4, Akauria, Bara, Bashara Uperhar Prayagraj, do hereby on solemn affirmation state and submit that:

1. That I am the authorized representative of Respondent No. 6 in the abovementioned matter. I have further been authorized by the Respondent No. 7 to file the reply on her behalf. That I am well versed with the captioned proceedings and thus competent to swear the instant affidavit.
2. That the contents of the accompanying Reply are true to my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.
3. That the annexures are true copies of their respective originals.

21/02/2023
DEPONENT

Identified by

VERIFICATION

Verified on the *19 7 MAR 2023* day of March, 2023 at *Prayagraj* that the contents of aforesaid Affidavit are true to the best of my knowledge and records.

21/02/2023
DEPONENT



ATTESTED
Notary Public, Delhi
(As Presented)
19 7 MAR 2023

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

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2. That the contents of the accompanying Reply are true to my knowledge and belief and no part of it is false and nothing material has been concealed therefrom.
3. That the annexures are true copies of their respective originals.

Ram Raj Singh
DEPONENT

Identified by

VERIFICATION

Verified on the 19 7 MAR 2023 day of March, 2023 at *Meerut* that the contents of aforesaid Affidavit are true to the best of my knowledge and records.



ATTESTED
R. P. Bansal
Notary Public, Meerut
(As Presented)

19 7 MAR 2023

Ram Raj Singh
DEPONENT

OFFICE OF DISTRICT ENVIRONMENT SECRETARIAT
ALLAHABAD

Letter No. 436/Envir. DEIAA-582/2017-18 dated 27.05.2017

Smt. Ramrati Singh W/o Shri Devraj Singh

R/o Akoriya, Tehsil -Bara- Allahabad

Sub- With reference to issue of environment cleaning certificate for plot NO.180, rakba 2.02 hectare of Sub Mineral Grit-Boulder mining area village Purebajinath Tehsil Bara, District Allahabad

Please refer to your application dated 20.03.2017 on above subject, which has been presented in pursuance of notification dated 15.01.2016 and dated 20.01.2016 of Government of India by you in office of Chairman District Level Environment impact assessment Authority Allahabad. According to above notification of Government of India on 06.04.2017 in meeting of district level expert evaluation committee, yours above application was presented for consideration, which was fully presented by your proposer /consultant. In pursuance of facts mentioned in your application and facts mentioned in presentation presented by consultant, DIAC granted approval for issuing environment cleanliness certificate for mining of sub mineral/ grit boulder whereon in meeting dated 23.05.2017 of DEIAA permission has been granted for issuing environment cleanliness certificate subject to following conditions-

Conditions-

1. This environment cleanliness certificate is being issued for sub mineral grit-boulder, mining area sub mineral grit-boulder

mining area village Purebaijnath, Tehsil Bara, District Allahabad for plot no.180 rakba 2.02 hectare.

2. The environment cleanliness certificate will be acceptable for total period of mining lease or upto completion of production of grit, stone in reserve 4,00,848.00 cubic meter declared in total area or approved mining scheme (whichever may happen earlier).
3. The mining work will be carried according to approved mining plan.
4. With reference to presentation presented by proposer and approved mining scheme there would be mandatory to do plantation and to take care of them for balancing and making strong the environment.
5. Mining of sub mineral soil-boulder will be done maximum 1,25,000.00 cubic meter according to approved mining plan from above land.
6. The maximum depth of mining work will be done till earlier of depth approved in approved mining scheme or earlier to water level.
7. The mining work will be banned within the radius of 1 km from the limit of national park and wildlife sanctuary.
8. The mining work will be done in manner mentioned in mining scheme and getting permission of mining security directorate prior to drilling/blasting will be mandatory.

9. The mining work will be done in distance of 50 mtr. from public place.
10. The mining work will be carried according to conditions of U.P. Sub Mineral (Concession) Rules 1963 and Mines and Mineral (Development and Regulation) Act, 1957.
11. Following governments orders issued by Central/ State Government from time to time in this regard would be compulsory.

GENERAL CONDITIONS-

1. According to directions given in notification dated 14.09.2006 of Ministry of Environment and Forest if capacity of above project is increased then getting environment cleaning certificate for those areas would be mandatory.
2. IN case of finding violation of mining scheme in mining work, the environment cleaning certificate would be cancelled.
3. There would be mandatory to get no objection of air pollution and water pollution from office of Regional Officer Pollution Control Board for plants/ machines installed in production of grit mining work.
4. There would be mandatory to forward report of air quality (RSPM, SPM SO, NOx) to DEIAA and Regional Officer Pollution Control Board Jhansi Allahabad in each six months.
5. There would be mandatory to spray water on loading/unloading site of mining work.

6. There would be mandatory to provide safety equipment such as helmet, shoes, ear plug, mask for labours working on mining site, the labours would be trained for use of above equipment.
7. There would be mandatory to get done health examination of labours and other persons in each six months, for this purpose as much as possible medical camp would be organized.
8. The water found from mining site/ industry site will be collected at one place and according to GSR 422 € dated 19.05.1993 and dated 31.12.1993 and according to amended directions getting cleaned water would be mandatory according to law.
9. The sub minerals would not be transported after sun set and covering transport means by tripal or other resources would be mandatory.
10. There would be mandatory to make arrangement of gash, pure water for cooking food and toilet and to make arrangement of accommodation for labors/ employees.
11. Getting done mining work in supervision of trained mate/ foreman would be mandatory.
12. This sanitation certificate is being granted for mining lease acceptance. In case not approval of mining lease, the environment cleaning certificate would be deemed to have cancelled automatically.
13. On completion of mining work on first site, planting would be got done thereon after getting same filled from soil by collecting from over burden.

14. The shivering to be happened by blasting in mining area would be studied and sending information thereof to Regional officer Pollution Control Board Jhunsi Allahabad would be mandatory within each six months.
15. The blasting work will be done by control blasting method and blasting will be done only once in a day within specified time and before blasting displaying information by loudspeaker.
16. Let arrangement of rain water harvesting must be done for collection of rain water.
17. After getting prepared approved mining closure plan same would be mandatory to be forwarded to DEIAA and Regional officer, Pollution Control Board Jhunsi Allahabad.
18. Sending proposal of CSR activity will be mandatory to district magistrate/ chief development officer.
19. Keeping all documents relating to above on site of office would be mandatory.

Above all conditions would be mandatory to be followed by applicant strictly and in pursuance of above notification No.1533 € dated 14.09.2006 and amendments done from time to time in each six months report thereof would be presented to DEIAA through proposer. In case of violation of conditions the environment cleaning certificate could be cancelled and also State/ District Level concerned officers would have right to inspect the above site. Hence as aforesaid environment cleanliness certificate is granted for mining of soil-bounder from above plots subject to above conditions in provisions given in notification dated 15.01.2016 and 20.1.2016 but

mining from above plots could be carried only after getting permission according to rule from mining section of District Magistrate.

Sd/-

Mohd Mehboob

Member Secretary

DEAC Allahabad

Letter No./Env. DEIAA/ 2016-17 dated above

Copy sent to following for information and necessary action-

1. Principal Secretary Environment Department Government of U.P. Lucknow
2. District Magistrate Allahabad
3. Chief Development Officer Allahabad
4. Regional officer Pollution Control Board, Allahabad
5. Incharge Officer Geology and Mining work U.P. regional Office Allahabad
6. Sub Divisional Magistgrate Bara Allahabad
7. Guard File

Sd/-

Mohd Mehboob

Member Secretary

DEAC Allahabad

//True translated copy//

OFFICE OF DISTRICT MAGISTRATE PRAYAGRAJ
(MINING SECTION)

Letter No.584/Mineral/ 2020-21 dated 12.02.2021

Smt. Ramrati Singh W/o Shri Devraj Singh

R/o Akoriya, Bara, Prayagraj

By your letter dated 10.02.2021 this has been informed that mining lease from dated 26.11.2014 to 25.11.2019 was approved in your favour in plot NO.180 of village Purebaijnath situated in Tehsil Bara of district Prayagraj. In above mining lease area according to conditions mentioned in lease deed, plantation is to be got carried by getting done levelling, as such PPGCL Company address- Mishra ka Pura, Tehsil Bara has been requested for brining fly ash and soil and to fill in mining area.

In above regard this is to inform that mining lease in question has expired on 25.11.2019 and presently is not liable to be arranged on concession. According to conditions/ environment no objection given in deed, the lease holder can do reclamation of land.

Be noticed as aforesaid.

Sd/-12.02.2021

Mines Officer

Prayagraj

//True translated copy//

To,
Shri C.O.
PPGCL Bara
Prayagraj

Sir,

It is requested that mining lease in name of applicant was granted from dated 26.11.2014 to 25.11.2019 regarding plot no.180 area 5 crore situated in village Pure Baijnath tehsil Bara, District Prayagraj. According to conditions of mining lease after mining getting done plantation after getting done levelling of trenches is necessary.

In compliance of conditions of Government, it is requested from you that applicant is giving application to you for shifting fly ash and all paper related formalities will be completed by applicant through her son Shri Ramraj Singh S/o Shri Devraj Singh as and when informed.

Hence, it is requested from you that please issue order for taking out fly shift to applicant so that applicant according to conditions mentioned in lease document could done plantation work after filling above mining area.

Sd/-

Smt. Rajrati through Ramraj
Applicant

Dated 07.10.2021

Applicant

(Ramrati Devi)

W/o Shri Devraj Singh

Address- Village Akoria Tehsil Bara

District Prayagraj

M. No. 8887655690

For Ramraj Singh

S/o Shri Devraj Singh

Email ID: rs0212637@gmail.com

//True translated copy//

Before,
Manager, PPGCL Company
Tehsil Bara, District-Prayagraj

Affidavit Mrs. Ramrati Devi, wife of Shri Devraj Singh, resident of Village Akoriya, Tehsil Bara, District Prayagraj.

I deponent abovenamed do hereby solemnly affirm and state as under-

1. That Mining lease of grit, stone, boulder has been granted in name of deponent in 5 acre area of plot no.180 in village Purebajinath, Tehsil Bara district Prayagraj, time period whereof has expired. Getting done plantation after getting done levelling of mining site by lease holder is necessary.
2. That the deponent has become aged about 75 years, due to the reason I am remaining unhealthy.
3. That the deponent due to being unfit/unhealthy authorizes his son Ramraj Singh son of Devraj Singh R/o Akoria Bara Prayagraj for carrying work in above mining area that any work carried by him will be deemed to have been carried by me.
4. That according to Government rules levelling would be got done by filling mining from fly S mixed with water and from soil in pond from PPGCL.
5. The work will be carried according to rules conditions given by Government.

I deponent abovenamed do hereby verify that contents of para 1 to 5 of affidavit are true and correct as per my personal knowledge, nothing is false in it and nor anything has been concealed.

Dated 20.11.2021

Sd/-
Deponent
Smt. Ramrati Devi

//True translated copy//

Before,
Mr. Chief Executive Officer (CEO),
PPGCL Company
Bara, District-Prayagraj

Affidavit Ramraj Singh, son of Shri Devraj Singh, resident of Village Akoriya, Tehsil Bara, District Prayagraj.

I deponent abovenamed do hereby solemnly affirm and state as under-

1. That mining lease for the period from dated 26.11.2014 to 25.11.2014 was granted to Smt. Ramrati Devi wife of Devraj Singh R/o village Akoria Tehsil Bara District Prayagraj for mining of soil, boulder in plot no.180 rakba 5 acre situated in village Pure Baijnath Tehsil Bara District Prayagraj, time whereof has expired. The work of filling, levelling and plantation of above mines is to be done.
2. That Smt. Ramrati Devi has presented application of tender for removal of fly ash from your PPGCL company Bara.
3. That Smt. Ramrati Devi has authorized deponent through power of attorney Khas dated 20.11.2021 for getting done the work in question and for doing all proceedings in above regard. Smt. Ramrati is mother of deponent. (Photocopy of power of attorney is enclosed.)
4. That in mines the rain water in depth of about 50 ft is filled.
5. That ground water level in mines area is very low. The rainy water is filled in mines.
6. That only after expulsion of rain water filled in above mines the deponent would do work of filling, levelling and plantation of mine.
7. That no loss to environment would be caused at the time of expulsion of water of mines and at the time filling same and it would also be kept in mind that there would not be any pollution in nearby area and environment would remain safe fully.
8. That the deponent at the time of expulsion of water filled in mine and at the time of filling of mines the employees working in that work would provide protection to birds-animal and living

organism and no loss to environment would be caused and pollution would not be allowed to spread and would be keep safe fully from pollution.

9. That deponent while carrying above work, getting done above work would keep environment fully safe.

I deponent abovenamed do hereby verify that contents of para 1 to 9 of affidavit are true and correct as per my personal knowledge, nothing is false in it and nor anything has been concealed.

Dated 24.11.2021

Sd/-

Deponent

Ramraj Singh

Mobile No.888765562

//True translated copy//

Village Panchayat Geenj Block Jasra

Tehsil Bara, District Prayagraj

Gram Pradhan

Mob. 9793981514

Ram Gulab Adivasi

9936591794

Letter No. 06

dated 12.11.2021

To,

Sub Divisional Magistrate

Tehsil Bara, District Prayagraj

Madam,

It is requested that applicant is Gram Pradhan of gram sabha Pure Baijnath Geenj District Prayagraj. Applicant had given a complaint letter in regard to doing filling work from fly ash in plot no.180, 175 but applicant was not having knowledge of real facts that there is not caused any loss to environment from doing levelling/ filling mines from fly ash over burden/ soil. In such situation if plantation is being done by levelling and filling big trenches of mines then environment of village would be pure, by which there would be benefit to climate also and pollution would be controlled. The plantation and levelling after filling nearby several mines by fly ash and over burden soil has been got done. Applicant has no objection in getting done levelling and filling of mines from fly ash/ over burden, same is necessary in the interest of public.

Seal

Sd/- Applicant

//True translated copy//

OFFICE OF SUB DIVISIONAL MAGISTRATE BARA PRAYAGRAJ

No. 1927/S.T.-2021 dated 16th November, 2021

Office Memorandum

Complaint application dated 15.11.2012 of Smt. Ramrati Devi wife of Devraj Singh R/o village Akoria Pargna and Tehsil Bara wherein it is mentioned that mining lease of plot No.180 rakba 5 acre situated in village Pure Baijnath Tehsil Bara, District Prayagraj was granted in name of applicant. According to conditions of mentioned in mining lease deed, getting done plantation after getting done levelling of trenches arisen after mining is necessary.

The above complaint letter was got enquired from Tehsildar Bara. The report of Tehsildar Bara has been received, wherein it is mentioned that enquiry report has been forwarded in pursuance of application dated 10.11.2021 given by her. Further this is to inform that in point no.13 of letter No. 436 dated 27.09.2017 of Office of District Environment Secretariat Allahabad it is mentioned that (firstly on completion of mining work on site after getting done filling of soil collected by over burden plantation would be got done therein. Hence, by following the conditions mentioned in point no.13 of letter No.436 dated 27.05.2017 of Office of District Environment Secretariat Allahabad in letter and spirit, no objection stands granted for doing levelling of trenches after mining in above land from soil collected by over burden and for doing plantation.

Sd/-

Saumya Gururani

Joint Magistrate/SDM

Bara Prayagraj

No. as aforesaid

Copy to-

Smt. Ramrati Devi wife of Devraj Singh R/o village Akoria for information with reference to her complaint application dated 15.11.2021.

Sd/-

Saumya Gururani

Joint Magistrate/SDM

Bara Prayagraj

//True translated copy//



UTTAR PRADESH POLLUTION CONTROL BOARD
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010

Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.com, Website: www.uppcb.com

CONSENT ORDER

Ref No. - 144766/UPPCB/Allahabad(UPPCBRO)/CTO/air/PRAYAGRAJ/2021

Dated : 18/12/2021

To ,
 Shri RAM RAJ
 M/s RAMRAJ SINGH
 BHUKHAND NO. 180, PUREBAIJNATH, BARA, PRAYAGRAJ,PRAYAGRAJ,
 PRAYAGRAJ

Sub : Consent under section 21/22 of the Air (Prevention and control of Pollution) Act, 1981 (as amended) to M/s. RAMRAJ SINGH

Reference Application No. 14404318

Dated : 18/12/2021

1. With reference to the application for consent for emission of air pollutants from the plant of M/s RAMRAJ SINGH. under Air Act 1981. It is being authorised for said emissions, as per the standards, in environment, by the Board as per enclosed conditions .
2. This consent is valid for the period from 18/12/2021 to 31/07/2023 .
3. In spite of the conditions and provisions mentioned in this consent order UP Pollution Control Board reserves its right and powers to reconsider/amend any or all conditions under section 21 (6) of the Air (Prevention and Control of Pollution) Act, 1981 as amended.

This consent is being issued with the permission of competent authority .

RAMESH
 KUMAR
 SINGH

Digitally signed by
 RAMESH KUMAR
 SINGH
 Date: 2021.12.18
 12:27:39 +05'30'

For and on behalf of U.P. Pollution Control Board

R.O., UPPCB PRAYAGRAJ.

Enclosed : As above
 (condition of consent):

Copy to: CEO-2, UPPCB LUCKNOW.

RAMESH
 KUMAR SINGH

Digitally signed by
 RAMESH KUMAR SINGH
 Date: 2021.12.18
 12:27:49 +05'30'

R.O., UPPCB PRAYAGRAJ.

U.P. Pollution Control Board

Dated : 18/12/2021

CONDITIONS OF CONSENT

1. This consent is valid only for the approved production capacity of FLY ASH, SOIL . .
2. This consent is valid only for products and quantity mentioned above. Industry shall obtain prior approval before making any modification in product/ process /fuel/ plant machinery failing which consent would be deemed void.
- 3(a) The maximum rate of emission of flue gas should not be more than the emission norms for the stacks.

3(b) Air Pollution Source Details.

Air Pollution Source Details					
S.No	Air Pollution Source	Type of Fuel	Stack No.	Parameters	Height
1	DG SET	DIESEL	01	Particulate Matter	AS PER (E)P ACT 1986

- 3(c) The emissions by various stacks into the environment should be as per the norms of the Board .

Emission Quality Details Detail			
S.No	Stack No	Parameter	Standard

Quantity of other pollutants should also be as per the norms prescribed by the Board/MOEF & CC/or otherwise mandatory .

The equipment for air pollution control system and monitoring ,as proposed by the industry and approved by the Board should be installed in their premises itself .

The modification or installation in the existing pollution control equipments should be done only by prior approval of Board .

The operation of air pollution control system and maintenance be done in such a way that the quantity of pollutants should be in accordance with the standards prescribed by the Board/MoEF & CC/or otherwise mandatory .

Unit should do provisions for fugitive emissions chimney/stack as per the norms of the Board/MOEF & CC/or otherwise mandatory .

The unit should submit the stack emissions monitoring report within one month from issuance of consent order along with the point wise compliance report of the consent order . Further quarterly monitoring report should be submitted .

The Unit will file the renewal application at least 2 months prior to the expiry of this Order.

Specific Conditions:

1. This CTO is valid for Back filling of Ash (Received from PPGCL) and Soil in Bhukhand No. 180, Purebajinath, Bara, Prayagraj.
2. Unit is directed to submit Ambient Air Quality Monitoring Report in every quarter done by approved laboratory.
3. Unit will ensure green belt area in premises.
4. The unit is directed to transport fly ash in covered manner.
5. Unit is directed to submitted analysis report of ground water regarding heavy metals.
6. This CTO is subjective to mining officer Letter No. 584/khanij/2020-21 DATED 12.02.2021
7. Unit is directed to comply the conditions of LOI between PPGCL & M/S RAMRAJ SINGH.
8. Unit will ensure to comply the provisions of E (P) Act 1986 and directions issued by State & Central Pollution Control Board time to time.
9. The unit is directed to proper lining of bank filling area before back filing to avoid leachate of heavy metals.
10. Unit is directed to remove the water from mining area before back filling.

RAMESH
KUMAR
SINGH

Digitally signed by
RAMESH KUMAR
SINGH
Date: 2021.12.18
12:28:07 +05'30'

Issued with the permission of competent authority .

For and on behalf of U.P. Pollution Control Board .

R.O., UPPCB PRAYAGRAJ.

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Annexure-I
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GST No. D9GAHPS4004M1Z0

Mob. 887655690

Ram Raj Singh

Registered Government Contractor and General Order Supplier

Akauriya Bara, Prayagraj

Ref No.

dated 01.02.2022

To,

Regional Officer,

UP PCB Prayagraj

Subject: Regarding submission of compliance Report

Sir,

With this letter, I am submitting the compliance report of our work which we are doing with full responsibility and the conditions prescribed by you.

Sd-

Ramraj Singh

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Lease details and condition backfilling: - We M/s RAMRAJ SINGH going to work with PPGCL for pond ash transportation in the nearest abandoned mines.

Lease Details: - Pure Baijnath, Plot no. 180, Tehsil: Bara, Dist. Prayagraj

Mines Owner: - Smt. Ramrati Devi

To fill the abandoned mine we require pond ash which we will be getting from PPGCL.

Utilization of ash for reclamation of low-laying areas abandoned quarries is recognized as an alternate option and therefore, MoEF & CC has issued a notification dated 28th August 2019 to address utilization off ash for various purposes including low lying filling area backfilling of abandoned mine void.

Scope of Work: - To transport the Pond Ash from PPGCL Ash Dyke to abandoned mines in Pure Baijnath, Plot no. 180, Tehsil: Bara, Dist. Prayagraj area through covered dumpers backfilling of mine void covering the top layer with the soil & plantation.

Modes of loading, unloading and transportation of fly ash ,bottom ash & pond ash

Transportation: -

- Pond ash will be transported to abandoned mines by trucks covered suitably with tarpaulins



Loading:- Excavation of pond ash will be done through Poclain, Dozer and covered dumpers. The Pond ash will be in moistured condition and water sprinkled shall be done to avoid any fugitive emission.

Covering ash to avoid any fugitive emission and cleaning of roads will be taken care of.

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Monitoring :- Ground water sample will be analysed quarterly for the parameters.

Restrictions :

Reclamation of area by ash shall not be permitted in the following areas :

- i. Flood plain area/Ecologically Sensitive Areas.
- ii. Agriculture land / area.
- iii. Reclamation of Forest land / area is permissible only if clearance from MoEF&CC as per Forest Conservation Act, 1980 is available.

Preparation of filling area

The entire area meant to receive the ash and earth filling shall be stripped by minimum 150 mm. The exact depth of stripping shall be decided by the Engineer-in-Charge depending upon nature of top soil and the vegetation present. All organic matter, vegetation, roots, stumps, bushes, rubbish, swamp materials, etc. shall be removed from the site. The stripping material and other unsuitable materials as referred above shall be kept away from the area to be filled up so that these do not get mixed up with filling material and disposed off to a place as decided by the Engineer- in-Charge.

Levelling

Protection of pond or water body adjoining or within the working site: If any pond or water body exists within or adjoining the low-lying area/quarry then an earthen embankment of the cross-section as given in the Figure below be constructed around the pond or water body to protect it from spilling of ash or ingress of surface runoff into it.

The soil used for the embankment should neither be granular nor black cotton soil. It should be of good quality for geo-technical application. Soil should be compacted to 95% proctor by Vibratory Roller of 15 T minimum capacity, in the layers of 25-30 cm and the optimum moisture content determined before execution of work. After attaining the desired height, the disposal area should be thoroughly compacted, graded followed by soil cover at least 15 cm thickness for proper reclamation of the land by grass turfing or appropriate plantation.

Excavation of pond ash from borrow area:

Borrow Area-location

The location and permissible depth of excavation of the Borrow areas for pond ash shall be got specifically approved from concerned Thermal Power Station. The boundaries and permissible depth of excavation so approved shall be

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strictly followed and no deviation shall be allowed. Similarly, routes for movement of all ash transportation vehicles, water tankers, equipment, etc. shall be got approved from Thermal Power Station. These shall be strictly followed and no deviation shall be allowed.

The excavation surfaces and surface of waste materials shall be left in a reasonably smooth and even condition. All the excavations within the ash pond shall be at a minimum slope of 4 (Horizontal): 1 (Vertical)

Site Clearance

All areas required for borrowing shall be cleared of all trees and stumps, roots, bushes, rubbish and other objectionable material. Particular care shall be taken to exclude all organic matter from the ash to be placed in the fill. The cleared areas shall be maintained free of vegetation growth during the progress of the work.

Stripping

Borrow area shall be stripped of top layer by a depth of minimum 150 mm. The exact depth of stripping shall be decided by the Engineer-in-charge depending upon nature of top layer and the vegetation present.

Borrow area watering & dewatering

The natural moisture content of material in the borrow areas as well as the optimum moisture corresponding to the Proctor's maximum dry density for the material in the particular borrow area shall be obtained from laboratory tests. Additional moisture, if required, shall be introduced into the borrow area by watering well in advance of excavation to ensure uniformity of moisture content. If in any borrow area before or during excavation there is excess moisture, steps shall be taken to reduce the moisture by the selective excavation to secure the materials of required moisture content by excavating drainage ditches, by allowing adequate time for drying or by other means. To avoid formation of pools in the borrow areas during excavation operations, drainage ditches from borrow areas to the nearest outlets shall be excavated so as to obtain homogeneous mix. In general, all materials from a particular borrow area shall be mixture of materials obtained for the full depth of cut.

Filling with pond ash

Procedure

The material shall be placed in the fill in continuous horizontal layers, stretching right across the whole section, not more than 300 mm in compacted thickness and rolled as herein specified. The length of one layer shall not exceed 150 meters at one stretch. The layers shall be compacted in strips overlapping not less than 600 mm, if the rolled surface of any fill is found to be too wet for

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Compliance Report

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proper compaction, it shall be raked up, allowed to dry, or shall be worked with a harrow or any other approved equipment to reduce the moisture content to the required amount and then it shall be re-compacted before the next layer of ash is placed. Ash surfaces are likely to become dry in short intervals especially during hot and dry weather and hence enough moisture shall be added ~~between~~ difference passes to ensure proper compaction.

Placement of earth cover in filling area: -

Earth cover shall be laid simultaneously with the laying of compacted ash layers and on side slopes. As in the case of ash layers, compacted thickness of earth layers shall not be exceeding 300 mm. As far as top cover of earth is concerned, after the area has been covered with compacted ash up to 500 mm below the required finished level of the area, a compacted layer of 500 mm thickness of suitable earth shall be placed over ash surface. This cover shall be placed in layers, each layer shall be of 250 mm in compacted thickness.

Prevention of Pollution:-

It shall be responsibility of thermal power plant or his contractor that no air borne and water borne pollution shall occur during all stages of operations such as in Borrow areas, during transportation of ash/ earth, during placement of fill material etc. All measures such as water sprinkling covering moist ash/ earth with tarpaulins in open trucks, etc., shall be taken to done care of above.

Disposal of Pond Ash in voids of abandoned mines: -

Mode of ash transportation to mine void area:-

One of flowing mode of transport actions of flyash shall be used depending upon the topography of the area:

1. Dumpers/ Trucks
2. Merry Go Round (MGR) System
3. Belt Conveyors in case of dry ash disposal
4. Wet ash (lean slurry or high concentration slurry) through pipeline.

Reclamation of Land filled site:-

After the quarry is filled to the permitted height as per DGMS, the same shall be provided with a soil cover and plantation shall be done with local fast-growing species (preferably trees), to make it a part of the overall post-mining land use pattern envisaged in the mine closure plan the design of surface contours and land profile will be in consonance with the surrounding features. A three-tier plantation approach (consisting of large trees, smaller trees and shrubs) will be followed for overall eco-restoration of the area. This will also help in checking the surface run-off, preventing the water from percolation and maintaining the aesthetics beauty of the surrounding in general. A conceptual diagram of the

reclaimed mine void is presented below.



**Conceptual Plan for Reclamation of Mine Void
(Drawing not to Scale)**

During the mine void reclamation, the following measures are to be undertaken:

- i. Storm water drains shall be constructed for channelizing the run-off water away from the disposal site.
- ii. A 30 cm thick soil cover shall be provided to promote vegetation growth.
- iii. For plantation purpose, preference shall be given to both native species and mixed culture. The species will be selected carefully from the following groups for quick reclamation under the guidance of a taxonomist:
 - Tree species for fuel wood and timber
 - Forestry type tree species.
 - Tree species with dense foliage for shade.
 - Native species.

However, fruit bearing species shall be avoided.

Precaution: -

The following precautionary measures are required for safe working during the reclamation activity:

- (i) Appropriate measures should be taken to prevent entry of cattle/livestock inside the disposal area during execution period.
- (ii) Care shall be taken to avoid any kind of nuisance / inconvenience to the

public due to such dumping / filling activities.

- (iii) Water sprinkling for dust suppression during handling of Ash shall be ensured from being air borne.

After complete reclamation of the site, sign board shall be kept indicating the low lying land / abandoned quarry has been reclaimed with ash. This will help to propagate the message of mine void using ash.

Soil Cover on the top of ash fill: The voids so created due to removal of soil shall be filled up with ash with proper compaction and covered at top with soil cover. About 300-500 mm thick soil layer shall be placed over the ash fill area. This should be done as an integral part of low-lying area development work.

FLOW CHART FOR ASH Lifting and Disposal

ASH DYKE AREA (POND ASH)



Exavator – Exavator used for loading Ash hywa -use for transportation from pond ash
Dozer used for Dozing of disposal of Ash.



Pond Ash Loading by Exavator



Tarpouline Covering of Hywa



Lime & Gypsum Lining



Ash Unloading and then disposal



Soil Covering



Disposal Area



	सीमेंट शीट या पाइप या बोर्ड या पैनल):			
	ii. सीमेंट विनिर्माण:			
	iii. रेडी मिक्स कंक्रीट:			
	iv. राख और जीओ-पॉलिमर आधारित निर्माण सामग्री:			
	v. सिंटर्ड या कोल्ड बॉन्डेड राख एग्रीगेट का निर्माण:			
	vi. सड़कों, सड़क और फ्लाई ओवर के पुशतों का निर्माण:			
	vii. बांधों का निर्माण:			
	viii. निम्न भू-क्षेत्र का भराव:			
	ix. खनिज क्षेत्रों का भराव:			
	x. अधिभार वाले डम्पों में उपयोग:			
	xi. कृषि:			
	xii. तटीय जिलों में तटरेखा सुरक्षा संरचनाओं का निर्माण:			
	xiii. अन्य देशों को राख का निर्यात			
	xiv. अन्य (कृपया विनिर्दिष्ट करें):			
20.	सार :			
	व्यौरा	सृजित मात्रा (एमटीपी)	उपयोग की गई मात्रा (एमटीपी) और (%)	शेष मात्रा (एमटीपी)
	रिपोर्टिंग की अवधि के दौरान राख			
	पुरानी राख			
	कुल			
21.	कोई अन्य सूचना : वार्षिक अनुपालन रिपोर्ट, और विद्युत संयंत्रों और राख कुण्डों की शेष फाइलों की सॉफ्ट कॉपी ई-मेल:- moefcc- coalash@gov.in पर भेजी जाए।			
22.	प्राधिकृत हस्ताक्षरकर्ता के हस्ताक्षर			

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 31st December, 2021

S.O. 5481(E).—Whereas by notification of the Government of India in the erstwhile Ministry of Environment and Forests *vide* S.O.763 (E), dated the 14th September, 1999, as amended from time to time, the Central Government, issued directions for restricting the excavation of top soil for manufacturing of bricks and promoting the utilisation of fly ash in the manufacturing of building materials and in construction activity within a specified radius of three hundred kilometres from the coal or lignite based thermal power plants;

And whereas, to implement the aforesaid notification more effectively based on the polluter pays principle (PPP) thereby ensuring 100 per cent utilisation of fly ash by the coal or lignite based thermal power plants and for the sustainability of the fly ash management system, the Central Government reviewed the existing notification; and whereas environmental compensation needs to be introduced based on the polluter pays principle;

And whereas, there is a need to conserve top soil by promoting manufacture and mandating use of ash based products and building materials in the construction sector;

And whereas, there is a need to conserve top soil and natural resources by promoting utilisation of ash in road laying, road and flyover embankments, shoreline protection measures, low lying areas of approved projects, backfilling of mines, as an alternative for filling of earthen materials;

And whereas, it is necessary to protect the environment and prevent the dumping and disposal of fly ash discharged from coal or lignite based thermal power plants on land;

And whereas, in the said notification the phrase 'ash', has been used which includes both fly ash as well as bottom ash generated from the Coal or Lignite based thermal power plants;

And whereas, the Central Government intends to bring out a comprehensive framework for ash utilisation including system of environmental compensation based on polluter pays principle;

And whereas, a draft notification on ash utilisation by coal or lignite thermal power plants in supersession of the notification of the Government of India, Ministry of Environment and Forests published in the Gazette of India, Extra Ordinary part II, section 3, sub-section (i) *vide* S.O.763 (E), dated the 14th September, 1999, by notification in exercise of the powers conferred under sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, was published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i), *vide* G.S.R. 285(E), dated the 22nd April, 2021 inviting objections and suggestions from all persons likely to be affected thereby before the expiry of sixty days from the date on which copies of the Gazette containing the said draft provisions were made available to the public;

And, whereas all the objections and suggestions received from all persons likely to be affected thereby in respect of the said draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with clause (d) of sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, and in supersession of the Notification S.O.763 (E), dated the 14th September, 1999 except as respect things done or omitted to be done before such supersession, the Central Government hereby issues the following notification on ash utilisation from coal or lignite thermal power plants which shall come into force on the date of the publication of this notification, namely:-

A. Responsibilities of thermal power plants to dispose fly ash and bottom ash.—

- (1) Every coal or lignite based thermal power plant (including captive or co-generating stations or both) shall be primarily responsible to ensure 100 per cent utilisation of ash (fly ash, and bottom ash) generated by it in an eco-friendly manner as given in sub-paragraph (2);
- (2) The ash generated from coal or lignite based thermal power plants shall be utilised only for the following eco-friendly purposes, namely:-
 - (i) Fly ash based products viz. bricks, blocks, tiles, fibre cement sheets, pipes, boards, panels;
 - (ii) Cement manufacturing, ready mix concrete;
 - (iii) Construction of road and fly over embankment, Ash and Geo-polymer based construction material;
 - (iv) Construction of dam;
 - (v) Filling up of low lying area;
 - (vi) Filling of mine voids;
 - (vii) Manufacturing of sintered or cold bonded ash aggregate;
 - (viii) Agriculture in a controlled manner based on soil testing;
 - (ix) Construction of shoreline protection structures in coastal districts;

- (x) Export of ash to other countries;
- (xi) Any other eco-friendly purpose as notified from time to time.
- (3) A committee shall be constituted under the chairmanship of Chairman, Central Pollution Control Board (CPCB) and having representatives from Ministry of Environment, Forest and Climate Change (MoEFCC), Ministry of Power, Ministry of Mines, Ministry of Coal, Ministry of Road Transport and Highways, Department of Agricultural Research and Education, Institute of Road Congress, National Council for Cement and Building Materials, to examine and review and recommend the eco-friendly ways of utilisation of ash and make inclusion or exclusion or modification in the list of such ways as mentioned in Sub-paragraph (2) based on technological developments and requests received from stakeholders. The committee may invite State Pollution Control Board or Pollution Control Committee, operators of thermal power plants and mines, cement plants and other stakeholders as and when required for this purpose. Based on the recommendations of the Committee, Ministry of Environment, Forest and Climate Change (MoEFCC) may publish such eco-friendly purpose.
- (4) Every coal or lignite based thermal power plant shall be responsible to utilise 100 per cent ash (fly ash and bottom ash) generated during that year, however, in no case shall utilisation fall below 80 per cent in any year, and the thermal power plant shall achieve average ash utilisation of 100 per cent in a three years cycle:

Provided that the three years cycle applicable for the first time is extendable by one year for the thermal power plants where ash utilisation is in the range of 60-80 per cent, and two years where ash utilisation is below 60 per cent and for the purpose of calculation of percentage of ash utilisation, the percentage quantity of utilisation in the year 2021- 2022 shall be taken into account as per the table below:

Utilisation percentages of thermal power plants	First compliance Cycle to meet 100 per cent utilisation	Second compliance cycle onwards, to meet 100 per cent utilisation
>80 per cent	3 years	3 years
60-80 per cent	4 years	3 years
<60 per cent	5 years	3 years

Provided further that the minimum utilisation percentage of 80 per cent shall not be applicable to the first year and first two years of the first compliance cycle for the thermal power plants under the utilisation category of 60-80 per cent and <60 per cent, respectively.

Provided also that 20per cent of ash generated in the final year of compliance cycle may be carried forward to the next cycle which shall be utilised in the next three years cycle along with the ash generated during that cycle.

- (5) The unutilised accumulated ash i.e. legacy ash, which is stored before the publication of this notification, shall be utilised progressively by the thermal power plants in such a manner that the utilization of legacy ash shall be completed fully within ten years from the date of publication of this notification and this will be over and above the utilisation targets prescribed for ash generation through current operations of that particular year:

Provided that the minimum quantity of legacy ash in percentages as mentioned below shall be utilised during the corresponding year and the minimum quantity of legacy ash is to be calculated based on the annual ash generation as per installed capacity of thermal power plant.

Year from date of publication	1 st	2 nd	3 rd -10 th
Utilisation of legacy ash (in percentage of Annual ash)	At least 20 per cent	At least 35 per cent	At least 50 per cent

Provided further that the legacy ash utilisation shall not be required where ash pond or dyke has stabilised and the reclamation has taken place with greenbelt or plantation and the concerned State Pollution Control Board shall certify in this regard. Stabilisation and reclamation of an ash pond or dyke including certification by the Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall be carried out within a year from the date of publication of this notification. The ash remaining in all other ash ponds or dykes shall be utilised in progressive manner as per the above mentioned timelines.

Note: The obligations under sub-paragraph (4) and (5) above for achieving the ash utilisation targets shall be applicable from 1st April, 2022.

- (6) Any new as well as operational thermal power plant may be permitted an emergency or temporary ash pond with an area of 0.1 hectare per Mega Watt (MW). Technical specifications of ash ponds or dykes shall be as per the guidelines of Central Pollution Control Board (CPCB) made in consultation with Central Electricity Authority (CEA) and these guidelines shall also lay down a procedure for annual certification of the ash pond or dyke on its safety, environmental pollution, available volume, mode of disposal, water consumption or conservation in disposal, ash water recycling and greenbelt, etc., and shall be put in place within three months from the date of publication of this notification.
- (7) Every coal or lignite based thermal power plant shall ensure that loading, unloading, transport, storage and disposal of ash is done in an environmentally sound manner and that all precautions to prevent air and water pollution are taken and status in this regard shall be reported to the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) in Annexure attached to this notification.
- (8) Every coal or lignite based thermal power plant shall install dedicated silos for storage of dry fly ash silos for at least sixteen hours of ash based on installed capacity and it shall be reported upon to the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) in the Annexure and shall be inspected by Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) from time to time.
- (9) Every coal or lignite based thermal power plant (including captive or co-generating stations or both) shall provide real time data on daily basis of availability of ash with Thermal Power Plant (TPP), by providing link to Central Pollution Control Board's web portal or mobile phone App for the benefit of actual user(s).
- (10) Statutory obligation of 100 per cent utilisation of ash shall be treated as a change in law, wherever applicable.

B. For the purpose of utilisation of ash, the subsequent sub-paras shall apply.—

- (1) All agencies (Government, Semi-government and Private) engaged in construction activities such as road laying, road and flyover embankments, shoreline protection structures in coastal districts and dams within 300 kms from the lignite or coal based thermal power plants shall mandatorily utilise ash in these activities:

Provided that it is delivered at the project site free of cost and transportation cost is borne by such coal or lignite based thermal power plants.

Provided further that thermal power plant may charge for ash cost and transportation as per mutually agreed terms, in case thermal power plant is able to dispose the ash through other means and those agencies makes a request for it and the provisions of ash free of cost and free transportation shall be applicable, if thermal power plant serves a notice on the construction agency for the same.

- (2) The utilisation of ash in the said activities shall be carried out in accordance with specifications and guidelines laid down by the Bureau of Indian Standards, Indian Road Congress, Central Building Research Institute, Roorkee, Central Road Research Institute, Delhi, Central Public Works Department, State Public Works Departments and other Central and State Government Agencies.

- (3) It shall be obligatory on all mines located within 300 kilometres radius of thermal power plant, to undertake backfilling of ash in mine voids or mixing of ash with external Overburden dumps, under Extended Producer Responsibility (EPR). All mine owners or operators (Government, Public and Private Sector) within three hundred kilometres (by road) from coal or lignite based thermal power plants, shall undertake measures to mix at least 25 per cent of ash on weight to weight basis of the materials used for external dump of overburden, backfilling or stowing of mine (running or abandoned as the case may be) as per the guidelines of the Director General of Mines Safety (DGMS):

Provided that such thermal power stations shall facilitate the availability of required quantity of ash by delivering ash free of cost and bearing the cost of transportation or cost of transportation arrangement decided on mutually agreed terms and mixing of ash with overburden in mine voids and dumps shall be applicable for the overburden generated from the date of publication of this notification and the utilisation of ash in the said activities shall be carried out in accordance with guidelines laid down by the Central Pollution Control Board, Director General of Mines Safety and Indian Bureau of Mines.

Explanation.- For the purpose of this sub-paragraph, it is also clarified that the provisions of ash free of cost and free transportation shall be applicable, if thermal power plants serve a notice on the mine owner for the same and the mandate of using 25 per cent of ash for mixing with overburden dump and filling up of mine voids shall not be applicable unless a notice is served on the mine owner by thermal power plant.

- (4) (i) All mine owners shall get mine closure plans (progressive and final) to accommodate ash in the mine voids and the concerned authority shall approve mine plans for disposal of ash in mine voids and mixing of ash with overburden dumps. The Ministry of Environment, Forest and Climate Change (MoEFCC) has issued guidelines on 28th August, 2019 regarding exemption of requirement of Environmental Clearance of thermal power plants and coal mines along with the guidelines to be followed for such disposal.
- (ii) The Ministry in consultation with Central Pollution Control Board (CPCB), Director General of Mine Safety (DGMS) and Indian Bureau of Mines (IBM) may issue further guidelines time to time to facilitate ash disposal in mine voids and mixing with overburden dumps and it shall be the responsibility of mine owners to get the necessary amendments or modifications in the permissions issued by various regulatory authorities within one year from the date of identification of such mines.
- (5) (i) There shall be a committee headed by Chairperson, Central Pollution Control Board (CPCB) with representatives from Ministry of Environment, Forest and Climate Change, Ministry of Power, Ministry of Mines, Ministry of Coal, Director General of Mine Safety and Indian Bureau of Mines for identification of mines for backfilling of mine voids with ash or mixing of ash with overburden dump including examination of safety, feasibility (not economic feasibility) and aspects of environmental contamination and the committee shall get updated quarterly reports prepared regarding identified mines (both underground and opencast) for the stakeholder Ministries or Departments and the committee shall start identifying the suitable mines immediately after the publication of this notification.
- (ii) Thermal power plants or mines shall not wait for disposal of ash till the identification is done by the above mentioned committee, to meet the utilisation targets mandated as above.
- (6) Filling of low lying areas with ash shall be carried out with prior permission of the State Pollution Control Board or Pollution Control Committee for approved projects, and in accordance with guidelines laid down by Central Pollution Control Board (CPCB) and the State Pollution Control Board or Pollution Control Committee (PCC) shall publish approved sites, location, area and permitted quantity annually on its website.
- (7) Central Pollution Control Board after engaging relevant stakeholders, shall put in place the guidelines within one year for all types of activities envisaged under this notification including putting in place time bound online application process for the grant permission by State Pollution Control Boards (SPCBs) or Pollution Control Committees (PCCs).

- (8) All building construction projects (Central, State and Local authorities, Govt. undertakings, other Govt. agencies and all private agencies) located within a radius of three hundred kilometres from a coal or lignite based thermal power plant shall use ash bricks, tiles, sintered ash aggregate or other ash based products, provided these are made available at prices not higher than the price of alternative products.
- (9) Manufacturing of ash based products and use of ash in such products shall be in accordance with specifications and guidelines laid down by the Bureau of Indian Standards, Indian Road Congress, and Central Pollution Control Board.

C. Environmental compensation for non-compliance.—

- (1) In the first two years of a three years cycle, if the coal or lignite based thermal power plant (including captive or co-generating stations or both) has not achieved at least 80 per cent ash (fly ash and bottom ash) utilisation, then such non-compliant thermal power plants shall be imposed with an environmental compensation of Rs. 1000 per ton on unutilised ash during the end of financial year based on the annual reports submitted and if it is unable to utilise 100 per cent of ash in the third year of the three years cycle, it shall be liable to pay an environmental compensation of Rs. 1000 per ton on the unutilised quantity on which environmental compensation has not been imposed earlier:

Provided that the environmental compensation shall be estimated and imposed at the end of last year of the first compliance cycle as per the various utilisation categories as mentioned in sub-paragraph (4) of Para A.

- (2) Environmental compensation collected by the authorities shall be deposited in the designated account of Central Pollution Control Board.
- (3) In case of legacy ash, if the coal or lignite based thermal power plant (including captive or co-generating stations or both) has not achieved utilisation equivalent to at least 20 per cent (for the first year), 35 per cent (for the second year), 50 per cent (for third to tenth year) of ash generated based on installed capacity, an environmental compensation of Rs. 1000 per ton of unutilised legacy ash during that financial year shall be imposed and if the utilization of legacy ash is not completed at the end of 10 years, an environmental compensation of Rs.1000 per ton shall be imposed on the remaining unutilised quantity which has not been imposed earlier.
- (4) It shall be the responsibility of the transporters or vehicle owner to deliver ash to authorised purchaser or user agency and if it is not complied, then an environmental compensation of Rs. 1500 per ton on such quantity as mis-delivered to unauthorised users or non- delivered to authorised users will be imposed besides prosecution of such non-compliant transporters by State Pollution Control Board (SPCB) or Pollution Control Committee (PCC).
- (5) It is the responsibility of the purchasers or user agencies to utilise ash in an eco-friendly manner as laid down at para B of this notification and if it is not complied, then an environmental compensation of Rs. 1500 per ton shall be imposed by State Pollution Control Board (SPCB) or Pollution Control Committee (PCC).
- (6) If the user agencies do not utilise ash to the extent obligated under para B or the extent to which they have been intimated through Notice(s) served under sub-paragraph (1) of para D, whichever is lower, they shall be liable to pay Rs. 1500 per ton of ash for the quantity they fall short off:

Provided that the environmental compensation on building constructions shall be levied at Rs.75/- per square feet of built up area of construction.

- (7) (i) The environmental compensation collected by Central Pollution Control Board from the thermal power plants and other defaulters shall be used towards the safe disposal of the unutilised ash and the fund may also be utilised for advancing research on use of ash including ash based products.

(ii) The liability of ash utilisation shall be with thermal power plants even after imposition of environmental compensation on unutilised quantities and in case thermal power plant achieves the ash utilisation of any

particular cycle after imposition of environmental compensation in subsequent cycles, the said amount shall be returned to thermal power plant after deducting 10 per cent of the environmental compensation collected on the unutilised quantity during the next cycle and deduction of 20 per cent, 30 per cent, and so on, of the environmental compensation collected is to be made in case of utilisation of ash in subsequent cycles.

D. Procedure for supply of ash or ash based products.—

- (1) The owner of thermal power plants or manufacturers of ash bricks or tiles or sintered ash aggregate shall serve written notice to persons or agencies who are liable to utilise ash or ash based products, offering for sale, or transport or both.
- (2) Persons or user agencies who have been served notices by owner of thermal power plants or manufacturers of ash bricks or tiles or sintered ash aggregate, if they have already tied up with other agencies for the purpose of utilisation of ash or ash products, shall inform the thermal power plant accordingly, if they cannot use any ash or ash products or use reduced quantity.

E. Enforcement, Monitoring, Audit and Reporting.—

- (1) The Central Pollution Control Board (CPCB) and the concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall be the enforcing and monitoring authority for ensuring compliance of the provisions and shall monitor the utilisation of ash on quarterly basis. Central Pollution Control Board shall develop a portal for the purpose within six months of date of publication of the notification. The concerned District Magistrate shall have concurrent jurisdiction for enforcement and monitoring of the provisions of this notification.
- (2) (i) Thermal power plants shall upload monthly information regarding ash generation and utilisation by 5th of the next month on the web portal. Annual implementation report (for the period 1st April to 31st March) providing information about the compliance of provisions in this notification shall be submitted by the 30th day of April, every year to the Central Pollution Control Board, concerned State Pollution Control Board or Pollution Control Committee (PCC), Central Electricity Authority (CEA), and concerned Integrated Regional Office of Ministry of Environment, Forest and Climate Change by the coal or lignite based thermal power plants. Central Pollution Control Board and Central Electricity Authority shall compile the annual reports submitted by all the thermal power plants and submit to Ministry of Environment, Forest and Climate Change by 31st May.
 - (ii) All other user agencies shall submit consumption or utilisation or disposal of ash and use of ash based products as mandated in this notification in the compliance report of Environmental Clearance (EC) issued by Ministry of Environment, Forest and Climate Change or State Level Environment Impact Assessment Authority (SEIAA) or Consent to Operate (CTO) issued by State Pollution Control Board (SPCB) or Pollution Control Committee (PCC), whichever is applicable. The Central Pollution Control Board (CPCB) or State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall publish annual report of ash utilisation of all other agencies except thermal power plants to review the effective implementation of the provisions of the notification.
- (3) For the purpose of monitoring the implementation of the provisions of this notification, a committee shall be constituted under the Chairperson, Central Pollution Control Board (CPCB), with members from Ministry of Power, Ministry of Coal, Ministry of Mines, Ministry of Environment, Forest and Climate Change, Ministry Road Transportation and Highways, Department of Heavy Industry as well as any concerned stakeholder(s), to be nominated by the Chairman of the committee. The committee may make recommendations for effective and efficient implementation of the provisions of the notification. The committee shall meet at least once in six months and review annual implementation reports and the committee shall also hold stakeholder consultations for monitoring of ash utilisation as mandated by this notification by inviting relevant stakeholder(s) at least once in six months. The committee shall submit the six monthly report to Ministry of Environment, Forest and Climate Change (MoEFCC).

- (4) For the purpose of resolving disputes between thermal power plants and users of ash or manufacturer of ash based products, the State Governments or Union territory administration constitute a Committee within three months from the date of publication of this notification under the Chairman, State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) with representatives from Department of Power, and one representative from the Department which deals with the subject of concerned agency with which dispute is made.
- (5) The compliance audit for ash disposal by the thermal power plants and the user agency shall be conducted by auditors, authorised by Central Pollution Control Board (CPCB) and audit report shall be submitted to Central Pollution Control Board (CPCB) and concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) by 30th November every year. Central Pollution Control Board (CPCB) and concerned State Pollution Control Board (SPCB) or Pollution Control Committee (PCC) shall initiate action against non-compliant thermal power plants within fifteen days of receipt of audit report.

[F. No. HSM-9/1/2019-HSM]

NARESH PAL GANGWAR, Jt. Secy.

AnnexureAsh Compliance Report (for the period 1st April-31st March) to be submitted on or before 31st May.

Sl. No.	Details	
1.	Name of Power Plant	
2.	Name of the company	
3.	District	
4.	State	
5.	Postal address for communication:	
6.	E-mail:	
7.	Power Plant installed capacity (MW):	
8.	Plant Load Factor (PLF):	
9.	No. of units generated (MWh):	
10.	Total area under power plant (ha): (including area under ash ponds)	
11.	Quantity of coal consumption during reporting period (Metric Tons per Annum):	
12.	Average ash content in percentage (per cent):	
13.	Quantity of current ash generation during reporting period (Metric Tons per Annum): Fly ash (Metric Tons per Annum): Bottom ash (Metric Tons per Annum):	
14.	Capacity of dry fly ash storage silo(s) (Metric Tons) :	
15.	Details of utilisation of current ash generated during reporting period (a) Total quantity of current ash utilised (MTPA) during reporting period: (b) Quantity of fly ash utilised (MTPA): (i) Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels) (ii) Cement manufacturing:	

	<ul style="list-style-type: none"> (iii) Ready mix concrete: (iv) Ash and Geo-polymer based construction material: (v) Manufacturing of sintered or cold bonded ash aggregate: (vi) Construction of roads, road and fly over embankment: (vii) Construction of dams: (viii) Filling up of low lying area: (ix) Filling of mine voids: (x) Use in overburden dumps: (xi) Agriculture: (xii) Construction of shoreline protection structures in coastal districts; (xiii) Export of ash to other countries: (xiv) Others (please specify): <p>(c) Quantity of bottom ash utilised (MTPA):</p> <ul style="list-style-type: none"> (i) Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels): (ii) Cement manufacturing: (iii) Ready mix concrete: (iv) Ash and Geo-polymer based construction material: (v) Manufacturing of sintered or cold bonded ash aggregate: (vi) Construction of roads, road and flyover embankment: (vii) Construction of dams: (viii) Filling up of low lying area: (ix) Filling of mine voids: (x) Use in overburden dumps: (xi) Agriculture: (xii) Construction of shoreline protection structures in coastal districts: (xiii) Export of ash to other countries: (xiv) Others (please specify): <p>Total quantity of current ash unutilised (MTPA) during reporting period:</p>	
16.	Percentage utilisation of current ash generated during reporting period (per cent):	
17.	<p>Details of disposal of ash in ash ponds</p> <ul style="list-style-type: none"> (a) Total quantity of ash disposed in ash pond(s) (Metric Tons) as on 31st March (excluding reporting period): (b) Quantity of ash disposed in ash pond(s) during reporting period (Metric Tons): (c) Total quantity of water consumption for slurry discharge into ash ponds during reporting period (m³): (d) Total number of ash ponds: <ul style="list-style-type: none"> (i) Active: (ii) Exhausted (yet to be reclaimed): (iii) Reclaimed: (e) total area under ash ponds (ha): 	
18.	<p>Individual ash pond details</p> <p><i>Ash pond-1,2, etc (please provide below mentioned details separately, if number of ash ponds is more than one)</i></p> <ul style="list-style-type: none"> (a) Status: Under construction or Active or Exhausted or 	

	<p>Reclaimed</p> <p>(b) Date of start of ash disposal in ash pond (DD/MM/YYYY or MMYYYY):</p> <p>(c) Date of stoppage of ash disposal in ash pond after completing its capacity (DD/MM/YYYY or MM/YYYY): (Not applicable for active ash ponds)</p> <p>(c) area (hectares):</p> <p>(d) dyke height (m):</p> <p>(d) volume (m³):</p> <p>(e) quantity of ash disposed as on 31st March (Metric Tons):</p> <p>(f) available volume in percentage (per cent) and quantity of ash can be further disposed (Metric Tons):</p> <p>(g) expected life of ash pond (number of years and months):</p> <p>(e) co-ordinates (Lat and Long): (please specify minimum 4 co-ordinates)</p> <p>(f) type of lining carried in ash pond: HDPE lining or LDPE lining or clay lining or No lining</p> <p>g) mode of disposal: Dry disposal or wet slurry (in case of wet slurry please specify whether HCSD or MCSD or LCSD)</p> <p>(h) Ratio of ash: water in slurry mix (1:___):</p> <p>(i) Ash water recycling system (AWRS) installed and functioning: Yes or No</p> <p>(j) Quantity of wastewater from ash pond discharged into land or water body (m3):</p> <p>(k) Last date when the dyke stability study was conducted and name of the organisation who conducted the study:</p> <p>(l) Last date when the audit was conducted and name of the organisation who conducted the audit:</p>									
19.	<p>Quantity of legacy ash utilised (MTPA):</p> <ol style="list-style-type: none"> i. Fly ash based products (bricks or blocks or tiles or fibre cement sheets or pipes or boards or panels): ii. Cement manufacturing: iii. Ready mix concrete: iv. Ash and Geo-polymer based construction material: v. Manufacturing of sintered or cold bonded ash aggregate: vi. Construction of roads, road and flyover embankment: vii. Construction of dams: viii. Filling up of low lying area: ix. Filling of mine voids: x. Use in overburden dumps: xi. Agriculture: xii. Construction of shoreline protection structures in coastal districts; xiii. Export of ash to other countries: xiv. Others (please specify): 									
20.	<table border="1"> <tr> <td colspan="4" data-bbox="268 1935 1433 1980">Summary:</td> </tr> <tr> <td data-bbox="268 1980 568 2054">Details</td> <td data-bbox="568 1980 868 2054">Quantity generated (MTP)</td> <td data-bbox="868 1980 1152 2054">Quantity utilised (MTP) and (per cent)</td> <td data-bbox="1152 1980 1433 2054">Balance quantity (MTP)</td> </tr> </table>	Summary:				Details	Quantity generated (MTP)	Quantity utilised (MTP) and (per cent)	Balance quantity (MTP)	
Summary:										
Details	Quantity generated (MTP)	Quantity utilised (MTP) and (per cent)	Balance quantity (MTP)							

	Current ash during reporting period			
	Legacy ash			
	Total			
21.	Any other information: Soft copy of the annual compliance report, and shape files of power plant and ash ponds may be e-mailed to:- moefcc-coalash@gov.in			
22.	Signature of Authorised Signatory			

OFFICE OF SUB DIVISIONAL MAGISTRATE BARA PRAYAGRAJ

No.25P4/ST-2021 dated 2nd February, 2022

1. District Magistrate
Prayagraj
2. Senior Mining Officer
Prayagraj
3. Regional Officer
Pollution Control Board
Jhunsi – Prayagraj
4. ARTO
Prayagraj

No objection for filling by collected soil from over burden by PPGCL Company Lohgara was granted to Smt. Ramrati Devi wife of Shri Devraj Singh R/o village Akoria Tehsil Bara, District Prayagraj on plot no.180 rakba 5 acre situated in village Pure Baijnath, which is recorded in banjar khata in revenue records according to condition No.13 mentioned thereon the no objection was given for filling from soil collected by over burden and to Shri Amrit Rao RTNS Bilkan Pvt. Ltd. Area filling of trenches happened over the land of cultivators of village Janwa is beign done with the consent of cultivators. In this regard complaints again and again are being received that these persons are performing work by not following the guidelines of pollution. The complaints are being received again and again against Smt. Ramrati Devi R/o village Akoria that she is not following the provision given in condition no.13.

The point-wise report of Tehsildar Bara has been received on complaint letter of Shri Ram Kailash Singh S/o Shri Ram Sajivan Singh R/o village Geez Pure Baijnath P.S. and Tehsil Bara, wherein it is mentioned that plot no.180 rakba 3.721 of village Pure Baijnath which is recorded in banjar khata, for mining in above plot, lease of 5 acre land was granted to Smt. Ramrati devi wife of Devraj Singh R/o village Akoria Tehsil Bara. This lease is from dated 26.11.2014 to 25.11.2019. according to conditions of mining lease the plantation is to be done after getting done levelling. The lease holder instead over burden soil by mixing of water and ash of PPGCL is doing work of filling of above mine. Son of lease holder Smt. Rajrati was restrained even then filling is continuing. Hence, report of filling only by over burden soil and not filling from ash is forwarded for necessary action. The report of Tehsildar dated 01.02.2022 and photographs of spot and other evidence are enclosed for ready reference and for perusal. These persons are doing transportation through trucks, due to which there is existing possibility of air pollution. Hence, getting done enquiry of above matter is necessary.

Detailed guidelines have been given in regard to management of LI ash in government of India Gazette notification issued on 31st December, 2021. Drawing attention towards sub point no. (3) to point no. (10) of point no. (B) is necessary, whereby direction has been given to do filling of mines only after mixing ashes with collection of adhibhar. (enclosed).

From perusal of enquiry report of above complaint letter by different medium such as evidence received from whatsapp and flowing of dust from vehicles used in transportation of ashes during visit of area it is clear that norms and directions are not being followed

and detailed departmental enquiry of above reference is most necessary in order to prevent pollution of environment. Hence, enquiry report is respectfully forwarded with other evidence and enclosures for proceeding.

Encl. as above

Sd/-

(Saumya Gururani)

Joint Magistrate/ Sub Divisional Magistrate Bara

Prayagraj

No. as aforesaid

Copy to-

1. Manager PPGCL Lohmara Bara for information and necessary action
2. Regional officer Bara for information and necessary action.

Sd/-

(Saumya Gururani)

Joint Magistrate/ Sub Divisional Magistrate Bara

Prayagraj

//True translated copy//

OFFICE OF SUB DIVISIONAL MAGISTRATE BARA, PRAYAGRAJ

No.2612/ ST-2021 dated 5th February, 2022

1. Manager
PPGCL Lohgara Bara
Prayagraj
2. Smt. Ramrati Devi W/o Shri Devraj Singh
R/o village Akoria Tehsil Bara
Prayagraj
3. Shri Amrit Rai
TRSMS Buildcon Pvt. Ltd.

Bara Prayagraj

This is to inform you that in last week by different mediums (whatsapp, written letter, telephone and officer inspection etc.) the complaint is being received that you are not following the pollution and ashes management rules /directions specially the work of filling of trenches by ashes is being done without expulsion of water from the mines in village Lalai. The direction in detail has been given by the minister of Environment and Climate change on 31.12.2021 for filling the mines only after mixing ashes with adhibhar collection which is not been done.

Hence, this notice is being issued to you with this strict warning that you will ensure compliance of all directions in letter and spirit till completion of inquiry, in case of otherwise legal action will be taken against you, the entire responsibility of which will be on your part. The directions are enclosed for ready reference. This is also to inform you that there is liability of manager PPGCL Lohgara Bara to get complied with the directions for disposal of fly ash given in notification dated 31.12.2021 by Govt. of India.

Encl: As above.

Sd/-

(Saumya Gururani)

Joint Magistrate/ Sub Divisional Magistrate Bara
Prayagraj

No. As aforesaid.

Copy to:

District Magistrate Prayagraj for perusal.

Sd/-

(Saumya Gururani)

Joint Magistrate/ Sub Divisional Magistrate Bara
Prayagraj

/True translated copy/

To,

The Regional Pollution Control Board
Jhusi, Prayagraj

Sir,

This is to respectfully inform that I Ram Kailash Singh S/o Ram Jeevan R/o Pure Baijnath Bara, Prayagraj. Someone in objection of ashes dumping had given complaint application to District Magistrate on 02.12.2021 in my name, I did not lodge any complaint. The villagers are appreciating the filling work of trenches done by me, in which regard I have given one notary affidavit having photograph today on 07.02.2022 to District Magistrate, photocopy whereof is enclosed.

Hence, it is humbly requested that I have not lodged any complaint, information whereof I am giving in your office also.

Dated -07.02.2022

Applicant

T.I. Ram Kailash Singh
S/o Ram Sajivan
R/o Pure Kailash
Bara Prayagraj

//True translated copy//

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Annexure-N
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Telephone No. 0532-2509727

REGIONAL OFFICE UTTAR PRADESH POLLUTION CONTROL BOARD

AWAS VIKAS PARISHAD COLONY SECTOR 10, YOJNA NO.3

JHUNSI PRAYAGRAJ 221506

Email.roprayagaraj@uppch.in

Ref. No.601332/H-82/2022 dated 10.02.2022

To,

Sub Divisional Magistrate

Bara Prayagraj

Sub: With reference to your office letter No.7594 (4)/ST-2021 dated
02.02.2022

Sir,

Please refer to above letter dated 02.02.2022 of your office whereby giving reference to enquiry conducted on complaint letter of Shri Ram Kailash Singh S/o Shri Raj Sajivan R/o village Pure Baijnath P.S. and Tehsil Bara Prayagraj letter has been sent to District Magistrate Prayagraj as well as to this office. With reference to your above letter this is to inform that application in this office was presented on 04.12.2021 for getting consent water and air order for

back filling work of fly Ash received from PPGCL by M/s TRSM Buildcon Pvt. Ltd. Village Janwan Shankergarh, Tehsil Bara, District Prayagraj, in view whereof by this office letter dated 08.12.2021 conditional sanction water and air order for back filling of fly ash has been issued, photocopy whereof is enclosed. M/s TRSM Buildcon Pvt. Ltd. has also got provided compliance report of conditions of consent received from this office, in this office, photocopy whereof is being enclosed. Likewise M/s Ramraj Singh village Pure Baijnath P.S. and tehsil Bara, Prayagraj had presented application in this office on 14.12.2021 for getting consent water and air order for back filling work of fly ash received from PPGCL, in view thereof by this office letter dated 18.12.2021 conditional consent water and air order has been issued for back filling of fly ash, photocopy whereof is enclosed. M/S Ramraj Singh has also got received compliance report in this office by his letter dated 01.02.2022 regarding conditions of consent issued by this office, photocopy whereof is being sent as enclosure.

The complainant Shri Ram Kailash Singh mentioned in your letter dated 02.02.2022 has mentioned in affidavit addressed to District Magistrate Prayagraj that he has not made any complaint. Photocopy of affidavit is also being enclosed with letter.

As aforesaid M/s TRSM Buildcon Pvt. Ltd. village Janwan Shankergarh Tehsil Bara District Prayagraj and M/s Ramraj Singh village Pure Baijnath P.S. and Tehsil Bara Prayagraj are carrying backfilling work in compliance of consent order issued by this office letter dated 08.12.2021 and 18.12.2021 respectively.

Sd/-

Yours truly

R.K. Singh

Regional officer

Copy sent to following for information and necessary action-

1. District Magistrate Prayagraj
2. M/S Prayagraj Power Generation Company Ltd. Lohmara Bara, Prayagraj

Sd/-

Regional Officer

//True translated copy//

OFFICE OF DISTRICT MAGISTRATE PRAYAGRAJ

MINING SECTION

Letter no.9999/mining/2021-22

Dated: 10.02.2022

Subject: with reference irregularity being caused in land reclamation by lease holder according to conditions given in lease deed /environment no objection.

NOTICE

Smt. Ramrati Singh

W/o Sh. Devraj Singh

R/o Akoria Bara

Prayagraj

With reference to above subject this is to inform that in your favour mining lease for dated 26.11.2014 to 25.11.2019 was granted regarding plot no.180, 5 acre situated in village Pure Baijnath Tehsil Bara Distt. Prayagraj. In above mining lease area according to terms mentioned in lease deed the work of levelling and plantation was to be carried and after brining fly ash and soil from PPGCL company address Mishra Ka Pura Tehsil Bara, the work of filling was to be done in mining area and for this purpose request was made by application

dated 10.2.2021. In continuation of above by this office letter no.584/mineral /2020-21 dated 12.2.2021 according to environment no objection /conditions given in lease deed, the no objection was granted for reclamation of land to lease holder.

In the report dated 1.2.2022 of the Tehsildar Bara enclosed with letter no.2594/ST-2021 dated 2.2.2022 of Sub Divisional Magistrate Bara Prayagraj that the plot no.180 rakba 3.721 hectare of village Pare Baijnath is recorded in banjar khata, in above plot 5 acre land was leased out for mining to Smt. Ramrati Devi w/o Devraj Singh r/o village Akoria Tehsil Bara. This lease is from dated 26.11.2014 to 25.11.2019. According to conditions mentioned in mining lease deed, the plantation is to be carried after levelling. The lease holder instead over burden soil is doing filling of above mines by the mixture of ashes and water of PPGCL. The contractor in earlier was doing filling without expulsion of water from above mines. The son of lease holder Smt. Ramrati was forbade even then the filling in continuing hence, the report for filling only by over burden soil and not filling from ashes is forwarded for necessary action. Accordingly, the work of reclamation of the land of mining area in question is being carried according to directions vested in notification issued by ministry of environment, forest and water, air change dated 31.12.2021 hence, it is direct to me as to whether the work of reclamation of the land of mining area

in question is being carried according to directions given in sub para 3 to 10 of para B of the notification issued by ministry of environment, forest and water, air change on 31.12.2021 or not in that regard ensure presenting compliance report within one week from receipt of the notice.

Sd/-
Mines Officer
Prayagraj

Letter no. and date as above.

Copy sent to following for information and necessary action.

1. Sub Divisional Magistrate Bara, Prayagraj.
2. Manager PPGCL Company address Lohgara Bara Prayagraj for compliance.

Sd/-
Mines Officer
Prayagraj

/True translated copy/

To,

The Sub Divisional Magistrate

Bara Prayagraj

Madam,

It is requested that applicant Smt. Ramrati Devi s/o Sh. Devraj Singh is r/o Village Akoria, Tehsil Bara Distt. Prayagraj. The mining lease was granted in favour of applicant for soil and grit of plot no.180 rakba 5 acre situated in village Pure baijnath and the no objection was granted by you for filling the trenches caused due to mining lease according to no objection received from environment department and mining department according to conditions. The applicant was performing its work but by the effect of letter dated 2.2.2022 issued by you the work has been stopped by PPGCL Bara Prayagraj. In this regard the applicant submits following facts before you:

1. That in above regard which different letter has been sent from your office on 2.2.2022 to Govt. offices for inquiry in the same mentioned complainant Ram Kailash Singh s/o Ram Sajivan Singh r/o Ginj Pure Baijnath Tehsil Bara Distt. Prayagraj has given this

affidavit that he has not made any complaint. Such type of act has been done by mischievous person which is totally baseless. The affidavit is enclosed with this letter.

2. That there is allegation on applicant that the ashes is being thrown in the mines without expulsion of water in this regard applicant states that whatever is water in the mines same is rain water, the work of expulsion thereof is constantly going on. The applicant is performing its work only after giving no objection by Pollution Control Board, Jhunsi and all norms of water and air pollution are being followed in work.
3. The applicant is performing its work according to conditions and criteria prescribed by order letter dated 18.12.2021 issued by Pollution Control Board, Jhunsi Prayagraj and in regard to notification issued on 31.12.2021 by ministry of environment, forest and climate change (in regard to fly ash).

4. That the people connected with applicant will be deeply affected in regard to their subsistence if, the work of applicant is prevented.
5. Along with this letter applicant is also enclosing compliance report of Pollution Control office regarding its above work.

Hence, it is requested that let permission may please be granted for starting work again while considering sympathetically on above statements.

Dated:	Applicant
Encl: as above.	Sd/-
	Smt. Ramrati Devi
	W/o Devraj Singh
	R/o Village Akoria
	Tehsil Bara, Distt.
	Prayagraj

Copy sent to following for information and necessary action:

1. Sr. Mining Officer, Prayagraj.
2. Regional officer Pollution Control Board, Jhansi Prayagraj.
3. ARTO Prayagraj.
4. Manager PPGCL Lohgara Bara Prayagraj.
5. C.O. Bara Prayagraj.

/True translated copy/

107

Annexure - Q
69

Telephone No. 0532-2509727

REGIONAL OFFICE UTTAR PRADESH POLLUTION CONTROL
BOARD

AWAS VIKAS PARISHAD COLONY SECTOR 10, YOJNA
NO.3 JHUNSI PRAYAGRAJ 221506

Email.roprayagaraj@uppch.in

Ref. No. G01362/H-82/2022 dated 17.02.2022

To,

Sub Divisional Magistrate
Bara Prayagraj

Sub: With reference to your office letter No.7594 (4)/ST-2021
dated 02.02.2022

Sir,

Please take the trouble to refer to your aforementioned letter
dated 02.02.2022. Immediately a site inspection was done
on 15.02.2022. Photocopy of the inspection report is
attached. According to the inspection reports, both the
units were earlier doing backfilling work in compliance

with the consent order issued by this office. At present the work of backfilling is closed.

Attachment: As above

Sd/-

Yours truly

R.K. Singh

Regional officer

Copy sent to following for information and necessary action-

1. District Magistrate Prayagraj
2. M/S Prayagraj Power Generation Company Ltd. Lohmara Bara, Prayagraj

Sd/-

Regional Officer

//True translated copy//

Inspection report of M/s TRSM Buildcon Pvt. Ltd. village Janwan, Shankergarh, Tehsil Bara, District Prayagraj and M/s Ramraj Singh village Pure Baijnath P.S. and Tehsil Bara, Prayagraj

The inspection of above both units was conducted on 15.02.2022 according to your order, at the time of inspection Shri Amrit Rai as representative of M/s TRSM Buildcon Pvt. Ltd. village Janwan Shankergarh, Tehsil Bara, District Prayagraj, and Shri Ramraj Singh as representative of M/s Ramraj Singh village Pure Baijnath P.S. and Tehsil Bara, Prayagraj were present. Inspection report is as follows-

M/s TRSM Buildcon Pvt. Ltd. village Janwan Shankergarh, Tehsil Bara, District Prayagraj

- The unit had presented application in this office on 04.12.2021 for getting consent water and air order for backfilling work of fly ash received from PPGCL, in pursuance thereof conditional consent water and air order was passed by this office letter dated 08.12.2021 for backfilling work of fly ash. M/s TRSM Buildcon Pvt. Ltd. has forwarded compliance report of conditions of consent

issued by this office to this office by its letter dated 01.02.2022.

- At the time of inspection the backfilling work of fly ash was not being carried in unit. The present representative had orally informed that presently M/s PPGCL Co. Ltd. is not supplying fly ash, due to which the work of backfilling is stopped since last several years.
 - The unit in compliance of consent order dated 08.12.2021 issued by this office has carried backfilling work. At the time of inspection due to not being done backfilling work in unit monitoring of ambient air quality etc could not be got done.
 - It would be appropriate to carry evaluation of effects to be caused on ambient air quality of nearby area from backfilling work in unit operating condition.
2. M/s Ramraj Singh village Pure Baijnath P.S. and Tehsil Bara, Prayagraj
- The unit had presented application in this office on 14.12.2021 for getting consent water and air order for

backfilling work of fly ash received from PPGCL, in pursuance thereof conditional consent water and air order was passed by this office letter dated 18.12.2021 for backfilling work of fly ash. M/s TRSM Buildcon Pvt. Ltd. has forwarded compliance report of conditions of consent issued by this office to this office by its letter dated 01.02.2022.

- At the time of inspection the backfilling work of fly ash was not being carried in unit. The present representative had orally informed that presently M/s PPGCL Co. Ltd. is not supplying fly ash, due to which the work of backfilling is stopped since last several years.
- The unit in compliance of consent order dated 18.12.2021 issued by this office has carried backfilling work. At the time of inspection due to not being done backfilling work in unit monitoring of ambient air quality etc could not be got done.
- It would be appropriate to carry evaluation of effects to be caused on ambient air quality of nearby area from backfilling work in unit operating condition.

The inspection report is respectfully forwarded for your perusal and further action.

Sd/-

Kaushal Kumar

Assistant Executive Engineer

//True translated copy//

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Annexure - R
75

OFFICE OF SUB DIVISIONAL MAGISTRATE BARA PRAYAGRAJ

NO.2622/ST-2022 BARA

DATED 28 FEBRUARY, 2022

Manager

PPGCL

Bara Prayagraj

Please refer to application dated 10.02.2022 of Shri Amrit Rai TRSM Buildcon Pvt. Ltd. Janwa Bara Prayagraj and Smt. Ramrati Devi wife of Shri Devraj Singh R/o village Akoria. The enquiry of complaints received by whatsapp and written letter and telephone was got conducted against above both persons through Regional officer Office U.P. Pollution Control Board Awas Vikas Parishad Colony, Sector-10 Yojna No.3 Jhunsi Prayagraj. The report dated 10.02.2022 of Regional officer U.P. Pollution Control Board Jhusi was received, wherein the complaint mentioned in complaint applications was not found proved/confirmed.

Hence, report dated 10.02.2022 of Regional officer U.P. Pollution Control Board Jhusi Prayagraj is forwarded as enclosure in original for necessary action.

Encl. As aforesaid

Sd/-

28.02.2022

Sub Divisional Magistrate/Joint Magistrate

Bara, Prayagraj

//True translated copy//

115

Annexure - S
77

GST No. D9GAHPS4004M1Z0

Mob. 887655690

Ram Raj Singh

Registered Government Contractor and General Order Supplier

Akauriya Bara, Prayagraj

Ref No.

Dated 17.11.2022

To,

The Pollution Control Board

Regional office Prayagraj

Sir,

It is requested that in compliance of recommendation made by Joint Committee constituted in compliance of order dated 14.09.2022 passed by the Hon'ble NGT in O.A. No.364/2022 Ram Kailash Singh Vs State of U.P. the work of water expulsion from plot no.180 Pure Baijnath Bara Prayagraj is being started since dated 17.11.2022 and work of filling is stopped since earlier.

Hence, this is being forwarded for your information.

Sd/-

M/s Ram Raj Singh

Akauriya Bara Prayagraj

M. 8887655690

//True translated copy//

116

Annexure - T
78

GST No. D9GAHPS4004M1Z0

Mob. 887655690

Ram Raj Singh

Registered Government Contractor and General Order Supplier

Akauriya Bara, Prayagraj

Ref No.

dated 21.11.2022

To,

The Pollution Control Board

Regional office, Prayagraj

Sir,

It is requested that in compliance of recommendation made by Joint Committee constituted in compliance of order dated 14.09.2022 passed by the Hon'ble NGT in O.A. No.364/2022 Ram Kailash Singh Vs State of U.P. the water expulsion work was to be started from plot no.180 Pure Baijnath Tehsil Bara Prayagraj according to order of PPGCL company. As soon as water expulsion work had started, within one hour officer of PPGCL Company Shri Uday Narayan Jhan and Shri Vijay Raman Ji said for stopping expulsion of water, on question they told that executive engineer of Irrigation department is restraining from

expulsion of water, due to which our machinery of expulsion of water is stopped and work expulsion work is stopped.

Hence, this is being forwarded for your information.

Sd/- Ram Singh

//True translated copy//

OFFICE OF DISTRICT MAGISTRATE PRAYAGRAJ

MINING SECTION

Letter No.2221/ mining/ 2022-23

dated 23.11.2022

Smt. Ramrati Singh

W/o Shri Devraj Singh

R/o village Aaukariya Bara

District Prayagraj

The mining lease of sand stone (grit/ boulder) was accepted/executed in your favour from dated 25.11.2014 to 25.11.2019 in plot no.180 rakba 5.00 acre of village Pure Baijnath situated in Tehsil Bara district Prayagraj. After expiry of lease by office letter No.1405/ mineral/ 2019-20 dated 26.11.2019 direction was given to lease holder to remove his properties from mining lease area within time subject to conditions of lease. In continuation of your application dated 10.02.2021 by office letter No. 564/mineral/ 2020-21 dated 12.02.2021 you have been informed that the lease holder can do reclamation of land according to conditions/environment no objection given in lease deed for the mining area in question.

In this regard this is to inform that in regard to above mining area in Hon'ble National Green Tribunal New Delhi O.A. No.364/2022 Kailash Singh Vs State of U.P. has been filed, in which report has been filed on behalf of department on 25.11.2022.

Hence, after expiry of lease let you ensure to provide report relating to proceeding done in regard to reclamation of land according to Khan Bandi Yojna so that report could be filed in the Hon'ble Tribunal.

Sd/-

K.K. Rai

Senior Mines Officer

Prayagraj

/True translated copy/

To,

The Senior Mining Officer

Distt. Prayagraj

Ref: The explanation /statement of applicant Smt. Ramrati Singh w/o Devraj Singh r/o Village Akoria Bara Distt. Prayagraj in regard to your letter no.221 /mining /2022-23 dated 23.11.2022 is as per following.

1. That in favour of applicant mining lease was granted for 5 years from dated 26.11.2014 to 25.11.2019 regarding sand stone (grit /bolder) for the plot no.180 rakba 5 acre of the village Pure Baijnath Tehsil Bara Distt. Prayagraj. After expiring of lease the applicant has removed its material/properties from the mining site within time.
2. That the applicant had given an application to you on 10.2.2021 for getting permission for filling of mining area by bringing pandas ash soil from PPGCL company and to do plantation thereon after levelling thereof from the over

burden soil pandas ash soil, in continuation of which you had granted permission on 12.2.2021 and the applicant had started reclamation work of the land of mining lease area.

3. That in the mining site /mines applicant did filling work of mines by bringing pandas ash from PPGCL company and by bringing soil /pandas ash over burden from away but in rainy season due to filling water in mines, the work of filling of the mines has stopped.
4. That for expulsion of water filled in mines applicant gave permission to M/s Ramraj Singh and above M/s Ramraj Singh started water expulsion work from dated 17.11.2022 from the mines in question in compliance of recommendation of the joint committee constituted in compliance of order passed by NGT in OA no.364/2022 Ram Kailash Singh Vs. State of U.P. and work of expulsion of water continued for sometime, after this the Executive Engineers Tons Pump Nahar Division Prayagraj by passing order to PPGCL company get the work stopped and when the above fact was informed by M/s Ramraj Singh to

applicant then applicant said to him that the information regarding this you should give to all concerned officers forthwith.

5. That M/s Ramraj Singh by giving application to executive Engineer Tons Pump Canal Division Prayagraj and PPGCL company Bara Prayagraj and Pollution Control Board Regional Office Prayagraj and by forwarding message by mail requested for granting permission /direction to let him perform the water expulsion work from the mines. The photocopies of letters forwarded by M/s Ramraj Singh are enclosed.
6. That M/s Ramraj Singh on 21.11.2022 again gave application to the Pollution Control Board Regional Office Prayagraj and requested that let the permission /consent from Executive Engineer of Irrigation Department be obtained as earliest for expulsion of water filled in mines and give to applicant so that by expulsion from mines the levelling work by putting over burden, soil/pandas ash soil let the work of reclamation be performed and plantation work on the mining site also

could be completed fully. The copy of letter dated 21.11.2022 given by M/s Ramraj Singh is enclosed.

7. That for the expulsion of remaining water filled in the mining site (mines in question) the water expulsion machines of applicant are standing on spot mining site /mines in present time also, as soon as consent /permission of Executive Engineer Tons Pump Nahar Division Prayagraj is received immediately by expulsion of remaining filled water from the mining site /mines forthwith the over burden soil pandas ash will be put and after filling the mines levelling work will be performed and after doing plantation of mines the work of reclamation of the land will be completed.
8. That the applicant is ready for reclamation of mining site /mines land. In the present circumstances granting permission /consent of concerned department is required.

Hence, it is requested that the Executive Engineer Tons Pump Nahar Division Prayagraj by giving oral order to PPGCL company has got stopped the water

expulsion work from the mining site in question (mines), as soon as order/permission will be received reclamation of land will be done after doing plantation work after levelling the mines by putting over burden soil and after expulsion of water from the mines.

Dated: 24.11.2022

Applicant

Sd/-

Smt. Ramrati Devi

W/o Devraj Singh

R/o Village Akoria

Tehsil Bara, Distt. Prayagraj

Mobile no.

/True translated copy/

To,

Sub: With reference to water expulsion of mines of mining lease and grit stone/boulder Khandas has taken place in plot no.180 of village Pure Baijnath tehsil- Bara, District Allahabad Prayagraj, with reference to filling from pondas ash soil in mines/ levelling and reclamation of land

Sir,

Applicants submit as follows-

1. That mining lease of grit, stone boulder/ khandas from plot no.180 of village Pure Baijnath tehsil Bara District Allahabad was received in favour of applicant Smt. Ramrati Singh wife of Devraj Singh R/o village Aaukariya Tehsil Bara District Allahabad/Prayagraj for the period from 26.11.2014 to 25.11.2019.
2. That in regard to above mining lease the office of District Environment Secretariat Allahabad had issued environment cleanliness certificate on 27.05.2017, according to which on completion of mining work of mines the mines is to be got filled from soil and plantation is to be done thereon.

3. That applicant Ramrati Devi due to being unfit/sick old age woman is unable to perform work, as such she has authorized her son Ram Raj Singh S/o Devraj Singh R/o Akauriya Tehsil Bara, District Prayagraj.
4. That son of applicant Ramraj had obtained no objection on 12.02.2021 from the office of district magistrate Prayagraj (Mining section) for filling of mines and had also obtained no objection from the office of Sub Divisional magistrate Prayagraj on 16.09.2021 for levelling plantation of mines in question and on Uttar Pradesh Pollution Control Board Lucknow on 18.12.2021 has given consent order no objection for carrying levelling work of mines in question.
5. That son of applicant Ramraj after brining Pandas Ash soil from PPGCL Power Plant Bara Prayagraj started work of filling of mines. After that the rainy season came and water filled in mines due to rain water and filling work of mines stopped.

6. That Ram Raj Singh son of applicant has taken out water from mines by installation of machinery pump for expulsion of water from mines in question.
7. That applicants want to carry filling/levelling work of mines in question after brining pandas ash soil from PPGCL Power plant Bara district Prayagraj, so that filling and levelling work of mines could be completed as earliest.
8. That in above facts and circumstances letting applicants to do filling, levelling/ and reclamation work and plantation work of mines in question is most necessary.

PRAYER

Hence, it is prayed that let order to competent officer/employee may please be given to not create obstruction and allowing applicants to do filling work of mines of grit, stone and boulder/ khandas situated in plot no.180 of village Pure Baijnath Tehsil Bara, District Prayagraj by brining pandas ash soil from PPGCL Power plant Bara Prayagraj.

Dated –	Applicants
Copy to-	1. Smt. Ramrati Singh
1. District Magistrate	W/o Devraj Singh
Prayagraj	2. Ramraj Singh S/o
2. SDM	Devraj Singh R/o village
Tehsil Bara Prayagraj	Akauriya Tehsil Bara,
3. Regional Officer	District Prayagraj
Pollution control Board,	
Jhansi Prayagraj	

//True translated copy//

To,

Sub: With reference to water expulsion of mines of mining lease and grit stone/boulder Khandas has taken place in plot no.180 of village Pure Baijnath tehsil- Bara, District Allahabad Prayagraj, with reference to filling from pondas ash soil in mines/ levelling and reclamation of land

Sir,

Applicants submit as follows-

1. That mining lease of grit, stone boulder/ khandas from plot no.180 of village Pure Baijnath tehsil Bara District Allahabad was received in favour of applicant Smt. Ramrati Singh wife of Devraj Singh R/o village Aaukariya Tehsil Bara District Allahabad/Prayagraj for the period from 26.11.2014 to 25.11.2019.
2. That in regard to above mining lease the office of District Environment Secretariat Allahabad had issued environment cleanliness certificate on 27.05.2017, according to which on completion of mining work of mines the mines is to be got filled from soil and plantation is to be done thereon.

3. That applicant Ramrati Devi due to being unfit/sick old age woman is unable to perform work, as such she has authorized her son Ram Raj Singh S/o Devraj Singh R/o Akauriya Tehsil Bara, District Prayagraj.
4. That son of applicant Ramraj had obtained no objection on 12.02.2021 from the office of district magistrate Prayagraj (Mining section) for filling of mines and had also obtained no objection from the office of Sub Divisional magistrate Prayagraj on 16.09.2021 for levelling plantation of mines in question and on Uttar Pradesh Pollution Control Board Lucknow on 18.12.2021 has given consent order no objection for carrying levelling work of mines in question.
5. That son of applicant Ramraj after brining Pandas Ash soil from PPGCL Power Plant Bara Prayagraj started work of filling of mines. After that the rainy season came and water filled in mines due to rain water and filling work of mines stopped.

6. That Ram Raj Singh son of applicant has taken out water from mines by installation of machinery pump for expulsion of water from mines in question.
7. That applicants want to carry filling/levelling work of mines in question after brining pandas ash soil from PPGCL Power plant Bara district Prayagraj, so that filling and levelling work of mines could be completed as earliest.
8. That in above facts and circumstances letting applicants to do filling, levelling/ and reclamation work and plantation work of mines in question is most necessary.

PRAYER

Hence, it is prayed that let order to competent officer/employee may please be given to not create obstruction and allowing applicants to do filling work of mines of grit, stone and boulder/ khandas situated in plot no.180 of village Pure Baijnath Tehsil Bara, District Prayagraj by brining pondas ash soil from PPGCL Power plant Bara Prayagraj.

Dated -	Applicants
Copy to-	1. Smt. Ramrati Singh
1. District Magistrate	W/o Devraj Singh
Prayagraj	2. Ramraj Singh S/o
2. SDM	Devraj Singh R/o village
Tehsil Bara Prayagraj	Akauriya Tehsil Bara,
3. Regional Officer	District Prayagraj
Pollution control Board,	
Jhansi Prayagraj	

//True translated copy//

TAX INVOICE

(ORIGINAL FOR RECIPIENT)

Cosmos Pumps Private Limited I-23, DLF INDUSTRIAL AREA PHASE-1 NEAR NHPC METRO STATION, MATHURA ROAD FARIDABAD, HARYANA-121003 GSTIN/UIN: 06AAJCC4068L1ZC State Name : Haryana, Code : 06 E-Mail : cosmos@cosmospumps.com Consignee (Ship to) Ram Raj Singh Akauriya, Bara Prayagraj Uttar Pradesh -212107 GSTIN/UIN : 09GAHPS4004M1Z9 State Name : Uttar Pradesh, Code : 09 Buyer (Bill to) Ram Raj Singh Akauriya, Bara Prayagraj Uttar Pradesh -212107 GSTIN/UIN : 09GAHPS4004M1Z9 State Name : Uttar Pradesh, Code : 09	Invoice No.	Dated
	CP-0211/22-23	13-Feb-23
	Delivery Note	Mode/Terms of Payment
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
Terms of Delivery		

SI No.	Description of Services	HSN/SAC	Quantity	Rate	per	Disc. %	Amount	
1	Rental Service of Pumps & Panel Submersible Dewatering Pump 50HP (A) with Control Panel (B) M.S. Pipe (6 Mtr. Length) (C) Cable 100 Mtr. (D) Clamp 25 Nos (E) Joints - 30 Nos (F) 6" Band - 6 Nos (G) 6" Delivery Hose 12 Roll Duration - 16.11.22 to 15.02.23	997319	3 nos	10,00,000.00	nos		30,00,000.00	
2	Rental Service of Pumps & Panel DG Set, 250KVA Duration - 16.11.22 to 15.02.23	997319	3 nos	2,50,000.00	nos		7,50,000.00	
IGST							37,50,000.00	
Total							6 nos	₹ 44,25,000.00

Amount Chargeable (in words)

INR Forty Four Lakh Twenty Five Thousand Only

E. & O.E

Taxable Value	Integrated Tax Rate	Integrated Tax Amount	Total Tax Amount
37,50,000.00	18%	6,75,000.00	6,75,000.00
Total: 37,50,000.00		6,75,000.00	6,75,000.00

Tax Amount (in words) : INR Six Lakh Seventy Five Thousand Only

Company's PAN : AAJCC4068L

Declaration

- 1-For industrial use only.
- 2-Goods once sold will not taken back.
- 3-All claims to be settled at Faridabad only.
- 4-Interest@12%pa will be charged if payment not made on due date.

Company's Bank Details

Bank Name : AXIS BANK A/C No - 921020014486502

A/c No. : 921020014486502

Branch & IFS Code: Okhla Ph-1 & UTIB0001103

for Cosmos Pumps Private Limited

Authorised Signatory

SUBJECT TO HARYANA JURISDICTION

This is a Computer Generated Invoice

2/2/22, 7:57 PM

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Annexure-AA
98

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GOVERNMENT OF UTTAR PRADESH

Transport Department Prayagraj RTO

FORM 23

CERTIFICATE OF REGISTRATION



Registration No : UP70FT9990 Registration Date : 11-Apr-2018
 Description of Vehicle : GOODS CARRIER Purpose For Printing RC :HPT/TO
 Dealer's Name & Address : BALAJI BANARAS COMM VEH P LTD, NH 7 TENGARA MOD, RAMNAGAR, , , -
 Owner Name : NASEEM AHMAD Son/wife/daughter of : SAMIULLAH
 Full Address: (Permanent) : KATHAULI MEJAROAD MEJA KHAS, ALLAHABAD, ,, PRAYAGRAJ, UTTAR PRADESH-
 212303
 Full Address: (Temporary) : KATHAULI MEJAROAD MEJA KHAS, ALLAHABAD, ,, PRAYAGRAJ-UTTAR PRADESH-
 212303
 Fitness UpTo : 22-Jun-2022 Tax UpTo : 30-Jun-2022
 Owner Serial No : 2
Detailed Description
 Class of Vehicle : GOODS CARRIER Link Vehicle No :
 Ownership : INDIVIDUAL Norms : BHARAT STAGE IV
 Maker's Name : MAHINDRA & MAHINDRA LIMITED
 Front HSRP No : Rear HSRP No :
 Type of Body : TIPPER Month/Year of Manuf. : 03/2018
 No of Cylinders : 6 Chassis No : MA1QGAPRDJ6C99837
 Engine No : ECJZB11845 Fuel : DIESEL
 Horse Power(BHP) : 270.68 Cubic Capacity : 7118.00
 Maker's Classification : MTB BLAZO31 6E1B4 5300 D Wheel base : 5300
 18B
 Seating Cap(In all) : 3 Standing Cap : 0
 Sleepar Cap : 0 Unladen Wt (kgs) : 12867
 Colour : NC Laden/GV Wt (kgs) : 35000
 Other Criteria : AC Fitted : NO
 Vehicle Purchase As : Fully Buill

Additional Particulars of all transport vehicles other than motor cabs (Gross Vehicle Weight)

By Manuf.	Description	As Regd.	Weight(In kgs)
a) Front:	10.00X20 - 16PR		6000
b) Rear:	10.00X20 - 16PR		19000
c) Other:	10.00X20 - 16PR		6000
d) Tandem:	1000R20		1

The motor vehicle above described is subject to Hypothecation in favour of w.e.f. .

Purchase dt : 04-Apr-2018 Sale Amt : 3663143/-
 OTT Date : 01-Apr-2022 Amount/Rcpt No : 8470 / UP220601C6392168
 TaxUpTo : 30-Jun-2022 Vehicle is Govt./ Pvt. : PRIVATE
 Tax Exempted or Not : NOT EXEMPTED Date of Approval : 04-Jun-2022
Other State/Transfer/Conversion Details
 Previous Owner : OM SAI ASSOCIATES Previous RegNo :
 Old State : Entry Date :
 Transfer Date : 04-Jun-2022 Conversion Date :

This certificate is valid from 11-Apr-2018 to 10-Apr-2033

Date : 04-Jun-2022 16:06:04

Taxation Particulars / Advance Registration Mark Fee Details

Signature of Registrar
 Date: 04-Jun-2022
 प्रयागराज

N 2808413

137

99

GOVERNMENT OF UTTAR PRADESH



Transport Department

Prayagraj RTO

FORM 38

[See Rule 62(1)]

CERTIFICATE OF FITNESS

(Applicable in the case of transport vehicles only)



Vehicle No: UP70FT9990(Goods Carrier) is certified as complying with the provisions of the Motor vehicles Act, 1988 and the rules made there under.

Registration No : UP70FT9990

Application No : UP220613V0863295

Inspection Fee Receipt No : UP220613C0880919

Receipt Date : 13-Jun-2022

Chassis No : MA1QGAPRDJ6C99837

Engine No : ECJZB11845

Seating Capacity : 3 (Including Driver)

Type of Body : TIPPER

Manufacturing Year : 2018

Category of Vehicle : HGV

Inspected on : 22-Jun-2022

Certificate will expire on : 22-Jun-2024

Next Inspection Due : 16-Jun-2024

Date

Printed on : 28-Jun-2022 13:50:11

Inspected by (PRATEEK MISHRA)

कर/पंजियन अधिकारी
Signature of Inspecting Authority
Prayagraj RTO

पॉलीसि का प्रकार Policy Schedule - Motor - Goods Carrying Vehicle - Package
 पॉलीसि नंबर Policy Number:
451100312210000313
 पॉलीसि जारी करने वाली ऑफिस Issuing Office
 ऑफिस का पता Office Address ALLAHABAD
 Division Beshay Motor Comp, 25 MG Road,
 Allahabad, Uttar Pradesh - 211001,
 State Code: 211001
 पॉलीसि का GSTIN 29AAAC19967E1Z1
 मोबाइल नंबर Contact Number: 532 2427316
 वॉकआउट नंबर Mobile Number: 0

पॉलीसि का बिजनेस सोर्स Business Source: 451100
 पॉलीसि का सेल चैनल कोड Sales Channel Code: 9009150684
 पॉलीसि का नाम Mr Naseem Ghat
 पॉलीसि का कॉन्टैक्ट नंबर Contact Number: 9332132440
Customer Care Toll Free Number:
1800 345 0330
email:customer.support@nlc.co.in



पॉलीसि का ग्राहक नाम Customer Name, MR NASEEM AHMAD
 पॉलीसि का पता Address KATHALI, PO- MEJA ROAD, MEJA KHAS, PRAYAGRAJ, UP
 पॉलीसि का पिन कोड PIN: 212302
 पॉलीसि का ई-मेल E-Mail: skagra.14@gmail.com
 पॉलीसि का फोन नंबर Phone:
 पॉलीसि का PAN: AZFPA8065M

पॉलीसि प्रभावी समय पर, को Policy Effective from 14:00 hours, on 20/06/2022 को अंततः तक to midnight of 19/06/2023

प्रीमियम Premium	₹ 53,839.00	कार कोव नं. व डेटा Cover Note Number and Date	NA
CGST	₹ 3,527.00	पॉलीसि का नंबर Proposal Number and Date	8800220620995046 Dt. 20/06/2022
SGST/UTGST	₹ 3,527.00	पॉलीसि का रिकवरी नंबर और तारीख Recoverable Stamp Duty	₹ 0.00
अन्य टैक्स Other Taxes	₹ 0.00	पॉलीसि का रिकवरी नंबर और तारीख Recoverable Stamp Duty	₹ 0.00
केरला बाढ़ कोवरा Kerala Flood Cess	₹ 0.00	पॉलीसि का रिकवरी नंबर और तारीख Recoverable Stamp Duty	₹ 0.00
अन्य टैक्स/टीएस / Less GST_TDS	₹ 0.00	पॉलीसि का रिकवरी नंबर और तारीख Recoverable Stamp Duty	₹ 0.00
कुल कोव नं. ड्यूटी Recoverable Stamp Duty	₹ 0.00	पॉलीसि का रिकवरी नंबर और तारीख Recoverable Stamp Duty	₹ 0.00
कुल कोव नं. ड्यूटी Total Amount	₹ 61,093.00	पॉलीसि का रिकवरी नंबर और तारीख Recoverable Stamp Duty	₹ 0.00

(रुपये Rupees Sixty One Thousand Ninety Three Only.)

वाहन का आई.डी.ए. Vehicle IDV	₹ 21,06,000.00
अच्छ कोव नं. IDV (for Trailer)	NA
इलेक्ट्रिकल एक्सेसरीज Electrical Accessories	NA
नॉन-इलेक्ट्रिकल एक्सेसरीज Non-Electrical Accessories	NA
फाइबर ग्लास टैंक Fiber Glass Tank	NA
सीएनजी/एलपीयूजी यूनिट CNG/LPG Unit	NA
कुल वाहन का मूल्य Total Value	₹ 21,06,000.00
अन्य चार्जज Other Charges	NA
सी.डी. - जी.डी. इन्स्यूरेंस CC / GVW	35000
लाइसेंसिंग/कैरिंग की क्षमता Licensed Seating / Carrying Capacity	3
निर्माण वर्ष Year of Mfg	2018

वाहन का विवरण Vehicle Details	
राज्य/राज्य संख्या Regn. Number	UP-70-FT-8990
इंजन या एम.डी.सी. Engine or M/C No.	ECJZB11645
चैसिस नंबर Chassis Number	MA1QGAPRDJ6C98837
राज्य प्राधिकरण Regn. Authority	Allahabad
भौगोलिक क्षेत्र Geographical Area	भारत India
निर्माता Make	Mahindra and Mahindra Limited
मॉडल Model	BLAZO 31
वैरियंट Variant	CBC GVW 35000
वाहन की श्रेणी Class of Vehicle	GOODS CARRYING COMMERCIAL VEHICLES OTHER THAN 3 WHEELERS
वाहन का प्रकार/रंग Body Type / Color	Dumper/White Smoke
खरीदारी की तारीख / Date of Purchase	05/04/2018

प्रीमियम की अनुसूची Schedule of Premium		वित्तीय जिम्मेदारी Legal Liability	
वर्षावधि Own Damage	(₹)	वित्तीय जिम्मेदारी Legal Liability Cover	(₹)
वर्षावधि प्रमिया (इसमें कोव नं. ड्यूटी के साथ) Own Damage Cover (inclusive of add ons wherever opted for)	9,789.00	वित्तीय जिम्मेदारी Legal Liability to Driver, Cleaner, Coolies (Upto 6) 2-pers.	43,950.00
		व्यक्तिगत दुर्घटना Personal Accident	NA
कुल कुल Total	9,789.00	कुल कुल Total	44,050.00

वाहन स्वयं कोव नं. ड्यूटी Vehicle Own Damage Insurance Details	
कोव नं. ड्यूटी का प्रतिशत % No Claim Bonus%	0
व्यवस्थापक कोव नं. ड्यूटी Compulsory Excess	₹ 1,500.00
IMT 23 Included	Yes

तीसरी पार्टी बीमा Third Party Insurance Details	
पॉलीसि II-(i) के तहत देयता की सीमा/Limit of liability under section II-(i)	तीसरी पार्टी बीमा 1988 के अनुसार आवश्यक राशि Such amount as is necessary to meet the requirement of the motor vehicles Act 1988
पॉलीसि II-(ii) के तहत देयता under section II-(ii)	₹ 7,50,000.00 (किसी एक घटना/दुर्घटना से उत्पन्न कोई एक दावा या दावा श्रृंखला के संबंध में) (in respect of any one claim or series of claims arising out of one event/occurrence.)

TRANSPORT DEPARTMENT, UTTAR PRADESH

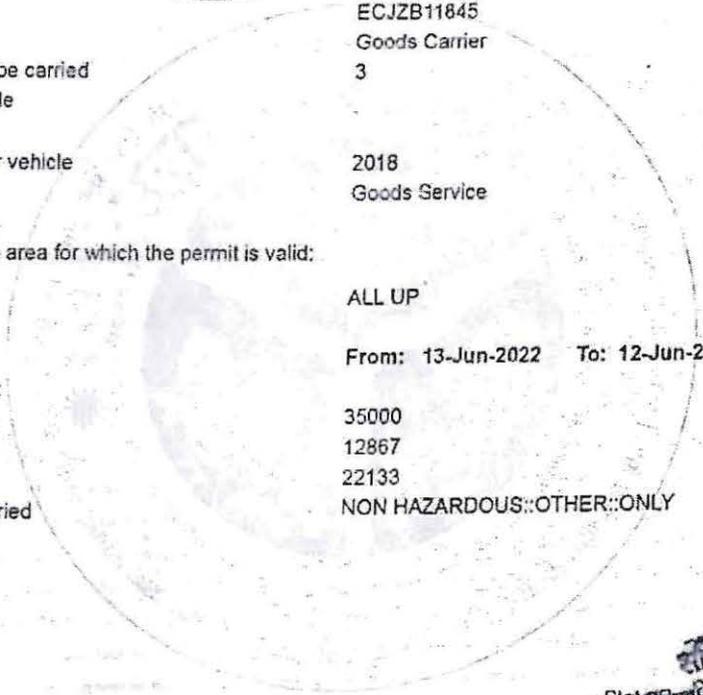
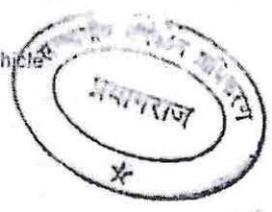
FORM SR - 28
[See Rules 65(1)(III)]



PERMIT IN RESPECT OF GOODS PERMIT

PART-A

1. Permit No	UP2022-GP-4711B
2. Name Of The Permit Holder	NASEEM AHMAD
3. Father's/Husband's Name	SAMIULLAH
4. Address	KATHAULI MEJAROAD MEJA KHAS ALLAHABAD .. Uttar Pradesh Prayagraj-212303
5. (i) Registration Mark of the Vehicle	UP70FT9990
(ii) Registration Date	11-Apr-2018
(iii) Make/Model	MAHINDRA & MAHINDRA LIMITED/MTB BLAZO31 6E1B4 5300 D18B
(iv) Chassis Number	MA1QGAPRDJ6C99837
(v) Engine Number	ECJZB11645
(vi) Class of Vehicle	Goods Carrier
(vii) Number of Persons to be carried	3
(viii) Replacement Of Vehicle	
(ix) Other Criteria Field	
(x) Manuf. year of the motor vehicle	2018
(xi) Service Type	Goods Service
6. The route or routes of the area for which the permit is valid:	
Region Covered :	ALL UP
7. Validity of the Permit :	From: 13-Jun-2022 To: 12-Jun-2027
8. Load Capacity of Vehicle :	
(i) Gross Weight of Vehicle	35000
(ii) Unladen Weight	12867
(iii) Pay Load	22133
9. Nature of Goods to be carried	NON HAZARDOUS::OTHER::ONLY



State Transport Authority,
PRAYAGRAJ RTO, Uttar Pradesh

Date 13-Jun-2022

Scanned with OKEN Scanner

N 2754234

6/13/2022, 3:28 PM

140

Form 59

[See rules 115 (2)]

Pollution Under Control Certificate

Authorised By :
Government of Uttar Pradesh

Date : 20/03/2022
Time : 13:33:45 PM
Validity upto : 19/03/2023



Certificate SL. No. : UP07001460002053
Registration No. : UP70FT9990
Date of Registration : 11/Apr/2018
Month & Year of Manufacturing : March-2018
Valid Mobile Number : *****8789
Emission Norms : BHARAT STAGE IV
Fuel : DIESEL
PUC Code : UP0700146
GSTIN :
Fees : Rs.100.00(GST as applicable)
MIL observation : No

Vehicle Photo with Registration plate
60 mm x 30 mm



Sr. No.	Pollutant (as applicable)	Units (as applicable)	Emission limits	Measured Value (upto 2 decimal places)
1	2	3	4	5
Idling Emissions	Carbon Monoxide (CO)	percentage (%)		
	Hydrocarbon, (THC/HC)	ppm		
High idling emissions	CO	percentage (%)		
	RPM	RPM	2500 ± 200	
	Lambda	-	1 ± 0.03	
Smoke Density	Light absorption coefficient	1/metre	1.62	1.31

This PUC certificate is system generated through the national register of motor vehicles and does not require any signature.

Note : 1. Vehicle owners to link their mobile numbers to registered vehicle by logging to <https://vahan.parivahan.gov.in>

Authorised Signature with stamp of PUC operator
60mm x 20 mm

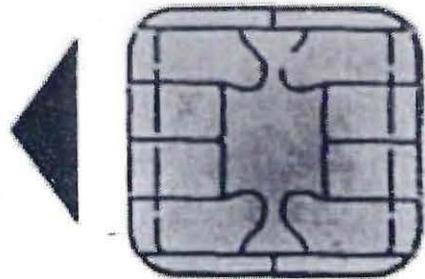


सत्यमेव जयते

Indian Union Driving Licence Issued by Uttar Pradesh

UP

(3)



Issue Date
06-05-2022

Validity (NT)
05-01-2027

Validity (TR)
05-05-2027



(06-01-2007)

Name:

Holder's Signature

Date of Birth:

Blood Group:

Organ Donor:

Son/Daughter/Wife of:

Address:

Date of First Issue

DL No:

2



Invalid Carriage (Regn Numbers)*

Hazardous Validity*

Hill Validity*

Class of Vehicle	Code	Issued By	Date of Issue	Vehicle Category	Badge Number*	Badge Issued Date*	Badge Issued By*
	LMV	UP70	06-01-2007	NT			
	TRANS	UP70	22-02-2018	TR			
MVSD							

Form 7 Rule 16(2)

Emergency Contact Number

Licensing Authority
UP70 PRAYAGRAJ

TRANSPORT PERMIT UTTAR PRADESH
PERMITIN BSEPCOT (S) AND NA PERMITIN MUTAXKE GOOBY'OH (R-55) (HRS)
PRAYAG



1. Permit No.	UP2022-NP-4197D
2. Name Of The Permit Holder	BABA JI AND SONS
3. Father's Name	NA
4. Address	80 BADAGADI BIHARIYA AMGODAR, UTTAR PRADESH Prayagraj-212108
5. The Permit is valid for	All Over India
6. Name Of the States/UT's for which permit is valid	As mentioned in authorisation certificate
7. Type and Capacity of Vehicle including trailer and articulated vehicle	
(i) Registration No./Manuf. year of the motor vehicle	UP70HT5673 / 2019
(ii) Type of vehicle	Goods Carrier
(iii) Unladen Weight(kgs)	14217
(iv) Gross Vehicle Weight	42000
(v) Date of Registration of the Vehicle	12-Jul-2019
(vi) Maker/Model	TATA MOTORS LTD / TATA SIGNA3718.TX CR BSIV 10X4
(vii) Seating Capacity	2
(viii) Gross Combination Weight(GCW)	0
(ix) Service Type	Select Service Type
8. Valid	From:- 06-Oct-2022 To:- 05-Oct-2023
9. Nature of Goods to be carried	NON HAZARDOUS : OTHER : ONLY
10. Condition of Permit	List Attached
11. The Holder of the permit shall exercise supervision over the network of his employees as is necessary to ensure that the vehicle is operated in conformity with the conditions hereunder and with due regard to comfort, convenience and safety of public	
12. The records to be maintained and the dates on which the returns are to be sent to Transport Authority	
13. Authorization No.	UP2022-NP/AUTH-5040E
14. Authorization Validity	From: 06-Oct-2022 To: 05-Oct-2023
15. Region Covered	ALL INDIA

Date: 06-Oct-2022

State/Regional Transport Authority, PRAYAGRAJ, U.T. Pradesh

N 3782011

TRANSPORT DEPARTMENT, UTTAR PRADESH
FORM 47

Section 17(2) of CMVR-1989
NATIONAL PERMIT AUTHORITY
NATIONAL CERTIFICATE OF N.P. (GOODS)

1. National Permit Authority	NP/UP/70/102022/16072 Dated: 06-Oct-2022
2. Name of Permit Holder	BABA JI AND SONS
3. Address	60 BADAGADI BIHARIYA, Prayag Dist-212108
4. Registration Mark of Vehicle	UP70HT5679
5. Date of Registration	12-JUL-2019
6. Make & Model	TATA MOTORS LTD
7. Engine Number	ISBE5.91804091E63789636
8. Chassis Number	MAT541102K3E16734
9. Validity of NP Authorization	05-Oct-2023
10. Validity of Basic Goods Pass	05-Oct-2027
11. Type of Vehicle	219
12. GVW (in Kgs)	4000
13. Unladen Weight (in Kgs)	217
14. Seating Capacity	
SI No.	History

This authorization is issued on 06-Oct-2022 and valid throughout the territory of India upto 05-Oct-2023. Certified that the above NP permit holder has paid the consolidated fee of 16500/- through Internet Banking with Transaction Id: 2210102333511207, Bank Reference No: 0610220019754 dated: 06-Oct-2022 at
Printed On: 06-Oct-2022

RTO Allahabad, UTTAR PRADESH



0782026

Form 59

[See rules 115 (2)]

Pollution Under Control Certificate

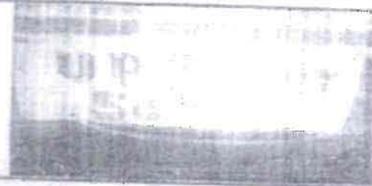
Authorised By
Government of Uttar Pradesh

Date : 11/11/2022
Time : 17:41:19 PM
Validity upto : 10/11/2023



Certificate No. : UP07200080002405
Registration No. : UP70HT5673
Date of Registration : 12/Jul/2019
Month & Year of Manufacturing : May-2019
Poll Monitor Number : *****8061
Emission Norms : BHARAT STAGE IV
Fuel : DIESEL
PUC Code : UP0720008
GSTIN :
Fees : Rs. 100.00
(GST to be paid extra as applicable)
Poll observation : No

Vehicle Photo with Registration plate
60 mm x 30 mm



Sr. No.	Pollutant (as applicable)	Units (as applicable)	Emission limits	Measured Value (upto 2 decimal places)
1	2	3	4	5
Idle Emissions	Carbon Monoxide (CO)	percentage (%)		
	Hydrocarbon, (THC/HC)	ppm		
High idling emissions	CO	percentage (%)		
	RPM	RPM	2500 ± 200	
	Lambda		1 ± 0.03	
Smoke Density	Light absorption coefficient	1/metre	1.62	0.46

This PUC certificate is system generated through the national register of motor vehicles and does not require any signature.

Note : 1. Vehicle owners to link their mobile numbers to registered vehicle by logging to <https://vahan.parivahan.gov.in>

Authorised Signature with stamp of PUC operator
60mm x 20 mm

CERTIFICATE OF REGISTRATION

Registration No.	UPSR1473	Registration Date	
Vehicle Category	GOODS CARRIER	Purpose of Registration	
Owner's Name	BALAJI BANARAS COMM. VEH. F. LTD.	Registration Office	
Address (Permanent)	CHANDRA PRKASH BIRNLA	Registration Office	
Address (Temporary)	HARDI KALA BRGARH, CHITRAKOOT	Registration Office	UTTAR PRADESH
Registration Date	04-May-2018	Owner's Name	Pvt.
Detailed Description			
Category of Vehicle	GOODS CARRIER	Link Vehicle No.	
Vehicle No.	INDIVIDUAL	Norms	
Maker's Name	MAHINDRA & MAHINDRA LIMITED		
Front HSRP No.		Rear HSRP No.	
Type of Body	TIPPER BODY	Month/Year of Manuf.	
No. of Cylinders	4	Chassis No.	
Engine No.	TCJ2014592	Fuel	
Horse Power (SHP)	270.03	Cubic Capacity	
Motor's Classification	MTE BLAZO31 6E18A 6300 D Wheel base 185		
Seating Capn (GV)	3	Standing Cap	
Sleeper Cap	0	Unladen Wt (kgs)	
Colour	MA/MANGYELD	Laden/GV Wt (kgs)	
Other Criteria		AC Fitted	

Additional Particulars of all transport vehicles other than motor cabs (Gross Weight)

By Manuf.	Description	As Regd.	Weight (kgs)
a) Front:	10.00X20 - 16PR		5000
b) Rear:	10.00X20 - 16PR		19000
c) Other:	10.00X20 - 16PR		5000
d) Tandem:	2		

The motor vehicle above described is subject to Hypothecation in favour of M... FIN. SER. LTD., CHITRAKOOT, Chitrakoot, Uttar Pradesh-210208 w.e.f. 30-Apr-2018

Purchase Dt.	30-Apr-2018	Sale Amt.	
OTT Date	01-Aug-2018	Amount/Rept No.	
Vehicle is Govt./Pvt.	PRIVATE	Tax Exempted or Not	
Date of Approval	08-May-2018		
Other State/Transfer/Conversion Details			
Previous Owner		Previous RegNo	
Old State		Entry Date	
Transfer Date		Conversion Date	

This certificate is valid from 08-May-2018 to 07-May-2033

Date: 18-Aug-2018 16:38:43
Taxation Particulars / Advance Registration Mark Fee Details

TRANSPORT DEPARTMENT, UTTAR PRADESH

FORM SR - 28

[See Rules 65(1)(II)]

PERMIT IN RESPECT OF GOODS PERMIT

PART-A

1. Permit No.	UP190/GC/2018/430
2. Name Of The Permit Holder	CHANDRA PRAKASH SHUKLA
3. If, Permit Holder's Name	RAM LAL
4. Address	HARDI KALA BRGARH, Uttar Pradesh, Ghazipur-210208
5. 1. Registration Mark of the Vehicle	UP98T1673
2. Registration Date	08-May-2018
3. Make/Model	MAHINDRA & MAHINDRA LIMITED (MTB BLAZO31 BE1B4 5300 D186
4. 1. Make/Model	MA1CGAPRDJ6097855
2. Engine Number	.ECJZD14087
3. Vehicle Info	Goods Carrier
4. 1. Number of Persons to be carried	3
2. Replacement Of Vehicle	
3. Vehicle Category	
4. 1. Make/Model of the motor vehicle	2018
2. Name of the person or any with whom the vehicle	MAHINDRA & MAHINDRA LTD, SUR, UP
3. Date of the Purchase agreement	
4. Service type	Goods Service
6. The route or routes of the area for which the permit is valid	
7. 1. All UP	ALL UP
2. Validity Period/Permit	From: 11-May-2018 To: 10-May-2025
3. 1. Load Capacity of Vehicle	
2. Gross Weight of Vehicle	31000
3. Maximum Height	12887
4. Gross Area	18133
5. 1. Number of Persons to be carried	GOODS
2. Vehicle Category	Attached

Secretary
 State Transport Authority
 Uttar Pradesh

B 421468

Chitrakoot
FORM 3B

[See Rule 62(1)]

CERTIFICATE OF FITNESS

(Applicable in the case of transport vehicles only)



Vehicle No: UP96T1673(Goods Carrier) is certified as complying with the provisions of the Motor vehicles Act, 1988 and the rules made there under.

Registration No : UP96T1673

Application No : UP220906V4968580

Inspection Fee Receipt No : UP220906C0264221

Receipt Date : 06-Sep-2022

Chassis No : MA1QGAPROJ6D97858

Engine No : ECJZD14092

Seating Capacity : 3 (including Driver)

Type of Body : TIPPER BODY

Manufacturing Year : 2018

Category of Vehicle : HGV

Inspected on : 19-Sep-2022

Certificate will expire on : 18-Sep-2024

Next Inspection Due : 12-Sep-2024

Date

Printed on : 19-Sep-2022 15:36:26

Inspected by (GULABCHANDRA)

Signature of Inspecting Authority
Chitrakoot
दिनांक 13/09/22

[See rules-115 (2)]

Pollution Under Control Certificate

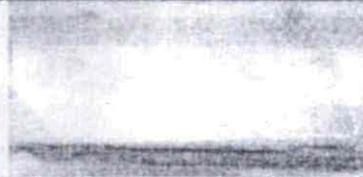
Authorised By:
Government of Uttar Pradesh

Date : 05/09/2022
Time : 12:22:42 PM
Validity upto : 04/09/2023



Certificate No. : UP07002020B00248
Registration No. : UP96T1673
Date of Registration : 08/May/2018
Month & Year of Manufacturing : April-2018
Valid Motor Number : *****0628
Emission Norms : BHARAT STAGE IV
Fuel : DIESEL
PUC Code : UP0700202
GSTIN :
Fees : Rs.100.00
(GST to be paid extra as applicable)
ML observation : No

Vehicle Photo with Registration plate
60 mm x 30 mm



Sr. No.	Pollutant (as applicable)	Units (as applicable)	Emission limits	Measured Value (upto 2 decimal places)
1	2	3	4	5
Idling Emissions	Carbon Monoxide (CO)	percentage (%)		
	Hydrocarbon, (THC/HC)	ppm		
High idling emissions	CO	percentage (%)		
	RPM	RPM	2500 ± 200	
	Lambda	-	1 ± 0.03	
Smoke Density	Light absorption coefficient	1/metre	1.62	1.39

This PUC certificate is system generated through the national register of motor vehicles and does not require any signature.

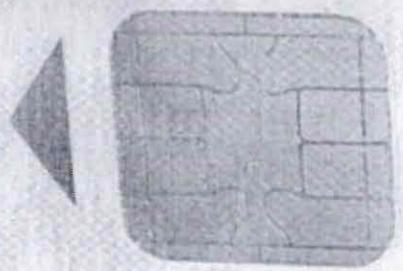
Note : * Vehicle owners to link their mobile numbers to registered vehicle by logging to <https://vaahan.parivahan.gov.in>

Authorised Signature with stamp of PUC operator
60mm x 20 mm



सत्यमेव जयते

Indian Union Driving Licence Issued by Uttar Pradesh



Issue Date
15-11-2022

Validity (NT)
18-11-2034

Validity (TR)*
14-11-2027



Holder's Signature

Name:

Date of Birth:

Son/Daughter/Wife of:

Address:

VILLAGE, DISTRICT, BI
JP,
RAJOT,

Blood Group:

Organ Donor:

Date of First Issue
(19-11-2014)

156

DL No:

1



Invalid Carriage (Regn Numbers)*

Hazardous Validity*

Hill Validity*

Class of Vehicle	Code	Issued By	Date of Issue	Vehicle Category	Badge Number*	Badge Issued Date*	Badge Issued By*
Sco	MCWG	UP96	19-11-2014	NT			
LMV	LMV	UP96	19-11-2014	NT			
TRANS	TRANS	UP96	25-07-2019	TR			
MVSD							

Form 7 Rule 16(2)

Emergency Contact Number

Licensing Authority
 UP96 CHITRAKOOT DHAM

Indian Union Driving Licence
 Issued by Uttar Pradesh

115

26-07-2022 15-06-2035 Validity (TRV) 25-07-2027

18-06-2015

Date of First Issue

Name: _____
 Date of Birth: _____
 Sex: _____
 Blood Group: _____
 Organ Donor: N

NAWABPUR MAUJIMA
 PRAKASH, UP 212507

DL No: 00 04



Invalid Carriage (Regn Numbers)
 Hazardous Validity Hill Validity

Class of Vehicle	Code	Issued By	Date of Issue	Vehicle Category	Badge Number	Badge Issued Date	Badge Issued By
MCWG	UP79	18-06-2015	NT				
LIAV	UP79	18-06-2015	NT				
TRANS	UP79	21-07-2018	TR				
MVSD							

Emergency Contact Number

Gita
 Licensing Authority
 UP79 PRAKASH

[FRESH PERMIT]

Date of Approval : 07-Jul-2018

TRANSPORT DEPARTMENT, UTTAR PRADESH

FORM SR - 28

[See Rules 65(1)(iii)]

PERMIT IN RESPECT OF GOODS PERMIT**PART-A**

1. Permit No	UP/70/GC/2018/2305
2. Name Of The Permit Holder	NASEEM AHMAD
3. Father's/Husband's Name	SAMIULLAH
4. Address	KATAHULI MEJA ROAD MEJA MEJA, Uttar Pradesh Allahabad-212303
5. (i) Registration Mark of the Vehicle	UP70GT2401
(ii) Registration Date	06-Jul-2018
(iii) Make/Model	TATA MOTORS LTD/TATA LPK 3118 CR 8X4 BS-IV
(iv) Chassis Number	MAT466458J3F18728
(v) Engine Number	ISB5.9B4S180K181F63701891
(vi) Class of Vehicle	Goods Carrier
(vii) Number of Persons to be carried	2
(viii) Replacement Of Vehicle	
(ix) Other Criteria Field	
(x) Manuf. year of the motor vehicle	2018
(x) Name of Financier, if any, with whom the Vehicle is under Hire Purchase agreement	AXIS BANK LTD
6. The route or routes of the area for which the permit is valid:	
Region Covered :	ALL UP
7. Validity of the Permit :	.From: 07-Jul-2018 To: 06-Jul-2023
8. Load Capacity of Vehicle :	
(i) Gross Weight of Vehicle	31000
(ii) Unladen Weight	12100
(iii) Pay Load	18900
9. Nature of Goods to be carried	UNR GOODS
10. Conditions of Permit	Attached

Date 07-Jul-2018

Secretary

State/Regional Transport Authority, ALLAHABAD RTO
Uttar Pradesh

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GOVERNMENT OF UTTAR PRADESH

<https://vahan.parivahan.gov.in/vahan/vahan/ui/reports/formFitne>

Transport Department

Prayagraj RTO

FORM 38

[See Rule 62(1)]

CERTIFICATE OF FITNESS

(Applicable in the case of transport vehicles only)



Vehicle No: UP70GT2401(Goods Carrier) is certified as complying with the provisions of the Motor vehicles Act, 1988 and the rules made there under.

Registration No	: UP70GT2401		
Application No	: UP22072308985293		
Inspection Fee Receipt No	: UP70D22070006905		
Receipt Date	: 23-Jul-2022		
Chassis No	: MAT406458J3F18728		
Engine No	: ISB5.9B4S180K181F63701891		
Seating Capacity	: 2 (Including Driver)		
Type of Body	: TIPPER		
Manufacturing Year	: 2018		
Category of Vehicle	: HGV	Certificate will expire on	: 17-Aug-2024
Inspected on	: 18-Aug-2022	Next Inspection Due Date	: 11-Aug-2024
Printed on	: 20-Aug-2022 16:54:26		

Inspected by (PRATEEK MISHRA)

Signature of Inspecting Authority
Prayagraj RTO

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https://parivahan.gov.in/vahan/vahan/ui/reports/formNewRCR

GOVERNMENT OF UTTAR PRADESH

Transport Department Allahabad RTO

FORM 23

CERTIFICATE OF REGISTRATION



Registration No : UP70GT2401 Registration Date : 06-Jul-2018
 Description of Vehicle : GOODS CARRIER Purpose For Printing RC : NEW
 Dealer's Name & Address : OTHERS,
 Owner Name : NASEEM AHMAD Son/wife/daughter of : SAMIULLAH
 Full Address: (Permanent) : KATAHULI MEJA ROAD, MEJA, MEJA, ALLAHABAD , UTTAR PRADESH-212303
 Full Address: (Temporary) : KATAHULI MEJA ROAD, MEJA, MEJA, ALLAHABAD -UTTAR PRADESH-212303
 Fitness UpTo : 05-Jul-2020 Tax UpTo : 30-Sep-2018
 Owner Serial No : 1

Detailed Description

Class of Vehicle : GOODS CARRIER Link Vehicle No :
 Ownership : INDIVIDUAL Norms : BHARAT STAGE IV
 Maker's Name : TATA MOTORS LTD
 Front HSRP No : Rear HSRP No :
 Type of Body : TIPPER Month/Year of Manuf. : 06/2018
 No of Cylinders : 6 Chassis No : MAT466458J3F18728
 Engine No : ISB5.9B4S100K181F637018 Fuel : DIESEL
 91
 Horse Power(BHP) : 177.55 Cubic Capacity : 5883.00
 Maker's Classification : TATA LPK 3118 CR 8X4 BS-I Wheel base : 5580
 V
 Seating Cap(In all) : 2 Standing Cap : 0
 Sleeper Cap : 0 Unladen Wt (kgs) : 12100
 Colour : NA Laden/GV Wt (kgs) : 31000
 Other Criteria : AC Fitted : NO

Additional Particulars of all transport vehicles other than motor cabs (Gross Vehicle Weight)

By Manuf.	Description	As Regd.	Weight(in kgs)
a) Front:	10.00-20 16PR		12000
b) Rear:	10.00-20 16PR		19000
c) Other:	1000R20		0
d) Tandem:	10.00-20 16PR		19000

The motor vehicle above described is subject to Hypothecation in favour of AXIS BANK LTD,
 Allahabad , Uttar Pradesh-211001 w.e.f. 30-Jun-2018.

Purchase dt : 30-Jun-2018 Sale Amt : 3906784/-
 OTT Date : 06-Jul-2018 Amount/Rcpt No : 7502 / UP70R18070002509
 TaxUpTo : 30-Sep-2018 Vehicle is Govt./ Pvt. : PRIVATE
 Tax Exempted or Not : NOT EXEMPTED Date of Approval : 06-Jul-2018

Other State/Transfer/Conversion Details

Previous Owner : Previous RegNo :
 Old State : Entry Date :
 Transfer Date : Conversion Date :

This certificate is valid from 06-Jul-2018 to 05-Jul-2033

Date : 06-Jul-2018 16:42:54

Taxation Particulars / Advance Registration Mark Fee Details

कर/पंजीयन अधिकारी
 Signature of Registering Authority
 Date : 06-Jul-2018
 इलाहाबाद

348940

7/6/2018

[See rules 115 (2)]

Pollution Under Control CertificateAuthorised By :
Government of Uttar PradeshDate : 20/03/2022
Time : 13:32:44 PM
Validity upto : 19/03/2023Certificate SL. No. : UP07001460002052
Registration No. : UP70GT2401
Date of Registration : 06/Jul/2018
Month & Year of Manufacturing : June-2018
Valid Mobile Number : *****7897
Emission Norms : BHARAT STAGE IV
Fuel : DIESEL
PUC Code : UP0700146
GSTIN :
Fees : Rs.100.00(GST as applicable)
MIL observation : NoVehicle Photo with Registration plate
60 mm x 30 mm

Sr. No.	Pollutant (as applicable)	Units (as applicable)	Emission limits	Measured Value (upto 2 decimal places)
1	2	3	4	5
Idling Emissions	Carbon Monoxide (CO)	percentage (%)		
	Hydrocarbon, (THC/HC)	ppm		
High idling emissions	CO	percentage (%)		
	RPM	RPM	2500 ± 200	
	Lambda	-	1 ± 0.03	
Smoke Density	Light absorption coefficient	1/metre	1.62	0.98

This PUC certificate is system generated through the national register of motor vehicles and does not require any signature.

Note : 1. Vehicle owners to link their mobile numbers to registered vehicle by logging to <https://vahan.parivahan.gov.in>Authorised Signature with stamp of PUC operator
60mm x 20 mm

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<https://vahan.parivahan.gov.in/vahanservice/vahan/ui/applicati>

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TAX RECEIPT



Transport Department, Government of Uttar Pradesh
Registration Authority Prayagraj RTO, Uttar Pradesh



Transaction / Receipt No. :	UP230127V4164752 / UP230127C5271680	Vehicle Class:	Goods Carrier
Received From:	NASEEM AHMAD	Payment Date:	2023-01-27 19:48:21.437094
Transaction Date:	27-Jan-2023 07:50 PM	Vehicle No:	UP70GT2401
Chasis No:	MAT466458J3FXXXXX	Bank Reference Number:	CPACKSNME4
GRN No:	NA		
Transaction identification number	UPY2301271429537		

Particular	Period	Amount(In Rs)	Rebate+/Exemption	Penalty(In Rs)	Surcharge(In Rs)	Amount1	Amount2	Total(In Rs)
MV Tax	01-Jan-2023 to 31-Mar-2023	8170.0	0.0	424	0.0	0.0	0.0	8594
Total						0.0	0.0	8594

GRAND TOTAL (In Rs): 8594/- (EIGHT THOUSAND EIGHT HUNDRED AND NINETY FOUR ONLY)

Verify the receipt by clicking Status>>Verify Receipt on Vahan Online Services portal at <https://parivahan.gov.in/vahanservice>

For further query, Please go to the zone RTO : Prayagraj RTO, Uttar Pradesh

Note:- This is computer generated slip, Signature is not required. Can be verified from QRcode

Note:- Exemption, if any is added in Rebate column

27-01-2023.

Issuing Office Name & Address
 ALLAHABAD DIVISION, BISHOP HOUSE COMP, 25 M G ROAD,
 ALLAHABAD, UTTAR PRADESH, PIN : 211001
 Fax:
 Tel:
 GSTIN No: 09AAACN967E1Z1

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National Insurance Company Ltd.
 Registered & Head Office: 3, MIDDLETON STREET, POST BOX NO. 9229, KOLKATA - 700 071
 CERTIFICATE OF INSURANCE CUM POLICY SCHEDULE
 Form 51 of the Central Motor Vehicle Rules, 1989
 Policy No: 45110031226300001611 GCV 1 Year Package Policy from 00:00 Hrs of 26/07/2022 to Midnight of 25/07/2023

Insured Details
 Name: Mr NASEEM AHMAD
 Address: KATHAULI PO- MEZA ROAD, UTTAR PRADESH,
 Pincode: 212302 Telephone: 9695942401 Email: skagra.14@gmail.com
 PAN No.: GSTIN No.: Aadhar No.:
 Channel: SACHIN GOEL Mobile: 9335132440 Email: s9196123414@gmail.com
 Aadhar: PAN: xxxxxx113R Code: 451100 / 9000150684
 High. Disc. Approver: ATUL JAIN(26364)

Vehicle Details

Make & Model	Tata Motors India Limited Tata 3118 LPK TC FBV						
Reg. No.	Engine No.	Chassis No.	Type of Body	GVW	Mfg. Year	Seat Cap.	Reg. District
UP-70-GT-2401	9B4S180K181F637918	MAT166488J318728	DUMPER	35000	2018	1+1	ALLAHABAD
Geographical Area	INDIA						
Class of Vehicle	Goods Carrying 4(or more) Wheeler Public Carrier						
FasTag ID							
Vehicle IDV	Non Elec. Access.	Elec. Access.	Bi-fuel kit	Trailer	Total IDV		
Rs 22,11,500					Rs 22,11,500		

OD Premium Breakup in Rs.		TP Premium Breakup in Rs.	
Basic OD Premium	44,380.49	Basic TP Premium	43,950.00
(+) Electrical Access Premium	-	(+) Legal Liab. to Driver/Cleaner/Coolies (2 No.)	YES 100.00
(+) Bi-fuel kit Loading	-	(+) Legal Liability to IO & M Staff	-
(+) Geographical Extension	-	(+) NFPF Premium	-
(-) Other Discount	-26,539.53	(+) Geographical Extension	-
(+) Nil Depreciation	-	(+) PA for Driver/Cleaner/Coolies	-
(-) NCB Discount	35% -17,863.15	(+) PA to owner driver(CPA)	-
(+) IMT 23	YES 6,657.07	(+) Bi-fuel kit Loading	-
(+) Towing Charge	-	(+) Private Carrier	-
(+) Anti-theft Charge	-	(-) Discount For Limited TPPD	-
(+) Trailer No	-	(+) Trailer No null	-
OD Total (Rounded Off)	6,635.00	TP Total (Rounded Off)	44,050.00
		OD Total (Rounded Off)	6,635.00
		TOTAL PREMIUM	50,685.00
		GST	6,486.00
		Cess Amount	
		NET PAYABLE (Rounded Off)	57,171.00
		Collection Number :45110031226000002640 dated 25-Jul-2022	
		Subject to IMT Endorsement No. 7,40	

Limitation as to use: Use only in connection with insured's business. The Policy does not cover use for: a) Organised Racing b) Pace Making c) Reliability Trials d) Speed Testing e) Use whilst drawing a trailer except the towing (other than for reward) of any one disabled mechanically propelled vehicle.

Drivers Clause: Any person including the insured provided that the person driving holds an effective and valid driving license to drive the category of vehicle insured hereunder, at the time of accident and is not disqualified from holding or obtaining such a license. Provided also that a person holding an effective and valid Learner's License to drive the category of vehicle insured hereunder may also drive the vehicle when not used for transport of passengers at the time of accident and that the person satisfies the requirements of Rule 3 of Motor Vehicles Rules, 1989.

Limits of Liability Clause: Under section 16, such amount as is necessary to meet the requirements of the motor vehicle act 1988. Under section 16(i) Damage to third party property is upto Rs. 7,50,000.

IMPORTANT NOTICE: The insured shall indemnify if the vehicle is used or driven otherwise than in accordance with the schedule. Any payment made by the company by reason of under terms appearing in the certificate in order to comply with the Motor Vehicles Act 1988 is recoverable from the insured. See the clause headed "AVOIDANCE OF CERTAIN TERMS AND RIGHT OF RESCISSION".

HYPOTHECATION: AXIS BANK LTD, PRAYAGRAJ

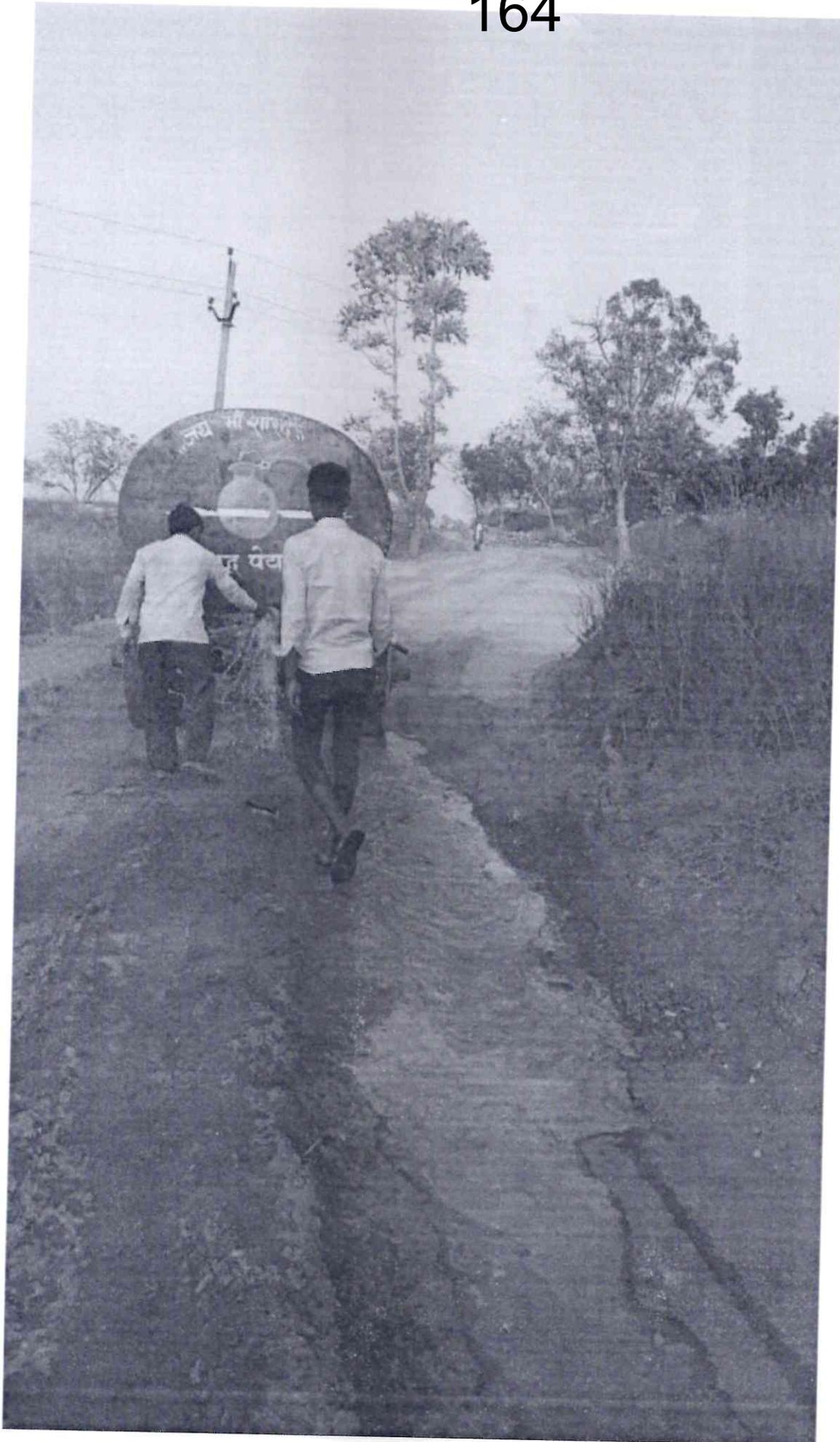
Prev Policy: National Insurance Company Limited (Pol No: 451100312110000607 Expiry Date: 25/07/2022)

Noninsured Name: Relation: Age:

NOTE: Warranted that in case of payment of the premium charge, this document stands automatically cancelled "AD-INTIC".
 Policy stamp to be affixed at the respective policy handling office.
 We hereby certify that this Certificate cum Schedule of Insurance is issued in accordance with the provisions of chapter X and chapter XI of Motor Vehicles Act, 1988.



Authorized Signatory
 For & On behalf of
 National Insurance Company Limited



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Annex-CC

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VAKALATNAMA
BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 364 OF 2022

Ram Kailash Singh

....APPLICANT

VERSUS

State of U.P.

....RESPONDENT

We the undersigned, **Ram Raj Singh**, authorized representative of M/s. Ram Raj Singh, Respondent No. 6, and Smt. **Ramrati Devi**, Respondent No. 7, in the above case do hereby make, constitute and appoint, **Anshula Grover and Mayan Prasad, Advocates** as our true and lawful attorney, for us in my our name, and on our behalf to appear, plead and act in the said case, and more particularly to draw, make, present, withdraw, amend, represent and verify plaints or written statements and to make or present applications or petitions to the court, to present withdraw and receive documents and any money from the Court or from the opposite party either in execution of the decree or otherwise, and on receipt of payment thereof to sign and deliver for me / us proper receipts and discharges for the same to compromise or to refer the case to arbitration, to seek execution of decree or any orders in the case, to draw, make present, withdraw, amend and present any memorandum of appeal or cross-objections in any appeal arising or to seek review or revision of any judgement, decree or orders in the case, to appear and conduct in all such appeals, revision and reviews and to do all other lawful acts and things as effectually as we could do the same whether being personally present or otherwise, Our said counsels are also hereby authorized and empowered to instruct, engage or appoint any other counsel or counsels to appear, plead and act with or for them in their absence or otherwise, as our said counsels may think proper to do so, and all acts of such counsel or counsels shall be equally and similarly binding on us as if done by our said counsel and as if done by me / us personally.

We hereby agree that if any part of the said counsel's fee remains unpaid before first hearing of the case, or if any hearing of the case be fixed on tour or at any other place except the usual court premises than my / our said counsel will not be bound to appear before the Court. The counsel's fee now settled and agreed to is in respect of this Court and for the pending proceedings only. Any fresh action here after taken will entitle the counsel to fresh fees. We also agree that if the case be dismissed in default or if it be proceeded ex-parte under any circumstances whatsoever the said counsel shall not be held responsible for the same and all whatsoever our said counsel shall do in connection with the said case. We do hereby agree to ratify and confirm any costs awarded in the case at any time in my / our favour shall form the part of the counsel's claim and shall be payable to them in addition to their fees in the case.

IN WITNESS WHEREOF We have hereto set my / our hand(s) at New Delhi this
17th day of March, 2023 and delivered to the said Counsel(s).

Anshula Grover
Mayan Prasad

ANSHULA GROVER/ MAYAN PRASAD
C-111, Basement, Defence Colony, New Delhi
+91-9582888753/+91-9971887197
anshula.grover@gmail.com

रामराज सिंह
RESPONDENT NO. 6

रामरती देवी
RESPONDENT NO. 7